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(नि.) 07692 - 220301

(फैक्स) 07692 - 220900

कार्यालय कलेक्टर एवं जिला दण्डाधिकारी, सिवनी (म.प्र.)

क०/८५१५/सि०सूट/२०२३
प्रति,

सिवनी, दिनांक २८/०८/२३

रजिस्ट्रार,
राष्ट्रीय हरित अधिकरण,
मध्य क्षेत्रीय न्यायपीठ,
राज्य सूचना आयोग भवन,
अरेरा हिल्स, भोपाल-४६२०११

विषय:- माननीय राष्ट्रीय हरित अधिकरण की सेंट्रल जोनल बेंच में प्रचलित प्रकरण ओ.ए. नं ४६/२०२३ (सीजेड) (सुभाष पाण्डे म०प्र० शासन एवं अन्य) के संबंध में।
संदर्भ:- माननीय एनजीटी में पारित आदेश दिनांक २६/०७/२०२३

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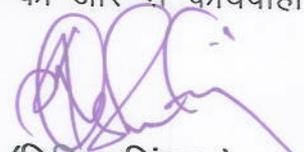
उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित अधिकरण की सेंट्रल जोनल बेंच में प्रचलित प्रकरण ओ.ए. नं ४६/२०२३ (सीजेड) (सुभाष पाण्डे म०प्र० शासन एवं अन्य) के संबंध में माननीय एनजीटी द्वारा दिनांक २६/०७/२०२३ को पारित आदेशानुसार गठित कमेटी द्वारा दिनांक २१/०८/२०२३ को स्थल का निरीक्षण किया गया। माननीय एनजीटी के आदेशानुसार अद्यतन स्थिति की जानकारी (ऐक्शन टेकन रिपोर्ट) संलग्न कर सादर प्रेषित है।

संलग्न:- उपरोक्तानुसार

प्रतिलिपि:-

जिला खनिज अधिकारी सिवनी की ओर सूचनार्थ। आप अपने विभाग की ओर से कार्यवाही संपादित करें।


(क्षितिज सिंघल)
कलेक्टर
सिवनी


(क्षितिज सिंघल)
कलेक्टर
सिवनी

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL BENCH, BHOPAL**

Original Application No. 46/2023(CZ)

Subhash Pandey

VS

State of Madhya Pradesh & Ors

Committee members :-

- 1- Collector, District-Seoni
- 2- Regional Office MoEF&CC, Bhopal
- 3- Central Pollution Control Board, Bhopal
- 4- Regional Officer M.P. Pollution Control Board Jabalpur

Date of Inspection: 21st August 2023

**Action Taken Report in compliance of order dated 26/07/2023 issued by
Hon'ble National Green Tribunal in the matter of O.A No. 46/2023(CZ)
(Subhash Pandey Vs State of Madhya Pradesh & Ors)**

Hon'ble National Green Tribunal, Central Bench, Bhopal vide the order dated 26/07/2023 has issued the following direction in the matter of O.A No. 46/2023 (C.Z) Subhash Pandey Vs. State of Madhya Pradesh & Ors:-

"1- This Original Application (hereinafter referred to as 'OA') under Section 14,15,16,17 and 18 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been filed alleging that respondent 7, M/s. Chaudhary Stone Crusher, and respondent 8, M/s. Anju Chaudhary Stone Crusher, are running their stone crushing units at villages Bichhia Raiyat and Sanjhri, respectively, under Tehsil Keolari, District Seoni, State of Madhya Pradesh. Crushing activities involve blasting. The two proponents are also indulged in illegal stone mining using heavy machines and blasting causing air and noise pollution and also affecting water bodies in nearby areas adversely. Large pits have been caused due to illegal mining by the said proponents. Despite complaint by applicant, no action has been taken by concerned authorities.

2-Looking to the averments in OA, we find that a substantial question relating to environment due to implementation of Scheduled enactments under NGT Act, 2010 has arisen, but before taking any further action in the matter we find it appropriate to obtain a factual report, for the purpose whereof, we constitute a Joint Committee comprising Collector, Seoni, Madhya Pradesh State Pollution Control Board, Integrated Regional Office MoEF&CC, Bhopal and Central Pollution Control Board, MPPCB will be nodal agency for co-ordination and compliance

In compliance of the Hon'ble NGT directions, a committee comprising of following officers visited the site in question located in villages Bichhua Raiyat and village Sanjhri Teshil-Keolari Dist-Seoni **on 21/08/2023:**

- i. Ms Sunita Khandayat, ADM Seoni, Distt. Seoni (Nominated by District Collector Seoni)
- ii. Dr. H.V.C Chary Guntupalli Scientist "E" IRO MoEF & CC, Bhopal
- iii. Dr. Poulami C Patil, Scientist "B" Central Pollution Control Board, Bhopal &

iv. Shri Alok Kumar Jain, Regional Officer M.P. Pollution Control Board, Jabalpur
Along with the nominated committee members, the following additional members also visited the site:

- i. Dr. A.C. Karera, Chief Chemist, M.P. Pollution Control Board, Jabalpur
- ii. Shri R.K. Khatarkar, Mining Officer, Seoni
- iii. Shri Damodar Dubey Nayab Tehsildar, Keolari and Shri Paras Ram Baghel, RI.
- iv. Ms Shreewanti Parte, Mining Inspector, Seoni.
- v. Dr. Ajay Khare, Scientist, M.P. Pollution Control Board, Jabalpur

A. Details of the Crushers as mentioned in the complaint and visited by the committee:

It is respectfully submitted that as per the record the details of the subject crushers as mentioned in the complaint are as follows: -

S. No	Name of stone Crusher	Production Capacity	Validity of Consent	Air Pollution Control Arrangements	Site details
1	Anju Chaudhary Stone Crusher Khara No. 184, 364, 365/2 Village-Sanjhari Tehsil-Keolar Dist-Seoni	40,000 Cubic Meter Per Year	30/09/2023	1-Wind braking wall 2-Plantation about 3-Water Sprinkler in Crusher 4-Metal Road 5-Water Sprinkler in premises.	The Crusher is located within the mining lease area of 3.53 ha. There is no residential area within 1 Km radius of the crusher. The adjacent agriculture land is owned by the owner's family.
2.	Chaudhary Stone Crusher Khasra No. 328/1, 329/1, Village-Bichhia Raiyat Teshil-Keolari Dist-Seoni	39,900 Cubic Meter Per Year	25/07/2024	1-Wind braking wall 2-Plantation about 3-Water Sprinkler in Crusher 4-Metal Road 5-Water Sprinkler in premises.	The Crusher is located the mining lease area of 4 ha. There is no residential area within 1 Km radius from the crusher. The adjacent agriculture land is owned by the owner's family.

Besides one more crusher is installed in the area. The details are as follows :-

1	Sant Kumar Choudhary Stone Crusher, Khasra No. 329/2, 355/4, 355/1 Area 4.0 Hect Village-Bichhua Raiyat Teshil-Keolari Dist-Seoni	108129 Cubic Meter Per Year	30/06/2023	1-Wind braking wall 2-Plantation about 3-Water Sprinkler in Crusher 4-Metal Road 5-Water Sprinkler in premises.	The Crusher is located within the mining lease area of 4 ha. There is no residential area within 1 Km radius from the crusher. The adjacent agriculture land is owned by the owner's family.
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B. Details of the stone- mines linked with the above crushers which is visited by the committee:-

- It is submitted that the 02 stone crushers (as mentioned in complaint) as detailed above are engaged in crushing of stone mined out from various mines of Shri Thallu Lal Choudhary and Smt. Anju Choudhary. The details of mines linked with above crushers are as follows: -

S. No	Name of Mine	Details of EC	Max. Production Capacity (as per EC & Consent)	Validity of Consent	Air Pollution Control & safety arrangements	Actual production data during last 3 years (Cubic meters)	
						Year	Qty
1	Anju Choudhary Stone Mine, Khasra No. 175, 182, 184, 181 (Area-3.53 Ha), Vill-Sanjhari Teh-Keolari Dist-Seoni	EC Granted by DEIAA Seoni L.No 1255 dated 07/09/2018	45534 Cubic Meter Per Year	14/01/24	1-Plantation 2-Water Sprinkler arrangement through tankers available in premises. 3- Mine Fencing in place	2021	31511
						2022	8265
						2023 (as on date of site visit)	2181
2.	Anju Choudhary Stone Mine, Khasra No. 315 (Area-4.0 Ha), Vill-Bichhua Raiyat Tehsil-Keolari Dist-Seon	EC Granted by SEIAA Bhopal L.No 6533 dated 16/02/2021	60000 Cubic Meter Per Year	04/03/2027	1-Plantation 2-Water Sprinkler arrangement through tankers available in premises. 3- Mine Fencing in place	2021	0
						2022	18146
						2023 (as on date of site visit)	6510
3	Thallu Lal Choudhary Bolder Mine, Khasra No. 328/1, 329/1, (Area-4.0 Ha), Village-Bichhua Raiyat Teshil-Keolari Dist-Seoni	EC granted by MP SEIAA Bhopal L.No 10268 dated 05/01/2016	39,900 Cubic Meter Per Year	23/07/2024	1-Plantation 2-Water Sprinkler arrangement through tankers available in premises. 3- Mine Fencing in place	2021	30108
						2022	25319
						2023 (as on date of site visit)	15153

4	Ranu Parwar Bolder Mine, Khasra No. 354 (Area-1.64 Ha) Village-Sanjhari Tehsil-Keolar Dist-Seoni <i>During inspection it was found that this mine lease has been transferred to Shri Thallu Lal Choudhary on 03/02/2022.</i>	EC granted by DEIAA Seoni L.No 1491 dated 22/11/2017	13680 Cubic Meter Per Year	15/12/2025	1-Natural vegetation 2-Water Sprinkler arrangement through tankers available in premises.	2021	0
						2022	5929
						2023 (as on date of site visit)	50
5	Majid Khan Bolder Mine, Khasra No. 363/1, 363/2, 370/1 Area 1.21 Hect Village-Sanjhari Tehsil-Keolar Dist-Seoni <i>During inspection it was found that this mine lease has been transferred to Smt. Anju Choudhary on 03/02/2022</i>	EC granted by DEIAA Seoni L.No 1297 dated 23/06/2016	5700 Cubic Meter Per Year	31/03/2027	1-Plantation 2-Water Sprinkler arrangement through tankers available in premises. 3- Mine Fencing in place	2021	Nil
						2022	4168
						2023 (as on date of site visit)	2306
6	Sant Kumar Choudhary Bolder Mine, Khasra No. 329/2, 355/4, 355/1 Area 4.0 Hect Village-Bichhua Raiyat Teshil-Keolari Dist-Seoni	EC granted by DEIAA Seoni L.No 455 dated 28/03/2018	108129 Cubic Meter Per Year	30/06/2023	1-Plantation 2-Water Sprinkler arrangement through tankers available in premises. 3- Mine Fencing in place	2021	17268
						2022	12068
						2023 (as on date of site visit)	16356
7.	<i>Anju Choudhary Stone Mine, Khasra No. 184, 364, 365/2 Area 3.44 Hect, Vill-Sanjhari Tehsil-Keolari Dist-Seon</i>	<i>EC Granted by SEIAA Bhopal L.No 5763 dated 24/09/2015</i>	-	-	<i>Mine Fencing in place and Plantation</i>	<i>This is non-operational mine closed since 2018 and filled with water.</i>	

- The information received from Mining Department Seoni along with details of mines and its yearly production capacity is enclosed as **Annexure-I**
- The Copy of the Environmental Clearance & Consent of the mines is enclosed as **Annexure-II**
- The Copy of the consent issued to Stone Crushers is enclosed as **Annexure-III**

Field Observation: -

General:

- The mines in this region have been allocated for mining of stone as per the approved DSR. (List enclosed – **Annexure -IV**)
- It is submitted that the District-Revenue Department Seoni has surveyed and measured the depth of major pits in the region. report enclosed as **Annexure-V**
- During the site inspection, 07 stone quarries attached to the crushers concerned were visited. It was noted that 05 quarries were having valid leases, EC and Consents, but rest 02 quarries have been transferred from Ranu Parwar & Majid Khan to Shri Thallu Lal Choudhary & Smt. Anju Choudhary on 03.02.2022. However, perusal of the production data made available by local mining department reveals that both these mines have shown production after the transfer of mine lease area without valid EC & CTO.
- The above-mentioned mines are attached to both the Stone crushers namely M/s Anju Choudhary Stone Crusher and M/s Choudhary Stone Crusher under complaint.
- Production data reveals that production has been carried out as per the permissions in 04 stone quarries in 02 of the transferred quarries, though mining was done as per permissible limit, but without a valid EC and Consent.
- Both the crushers operate with cone technology and vibrating screen.
- As per the documents submitted by the Mining Department, Seoni the blasting in the mines is being carried out by the certified blasters, but no record has been provided by the project proponent from which the intensity and details of blasting could be verified.
- During inspection, no blasting material was found at site.
- No mining operations were observed at site during the visit, but a mine pit was observed about 9 meters deep. This mine was transferred to Smt. Anju Choudhary

by Majid Khan on 03.02.2022 Khasra No. 363/1, 363/2, 370/1 and the area is 1.21 Ha. This mine was observed to be devoid of water unlike other mine pits, mined out stone was dumped at several places and sign of evacuation of stone from the mine was also observed during inspection which indicate that stone has been evacuated from this mine after de-watering. Also the path made for the purpose of transportation was observed clearly.

- Details of the mined out pits in the region are as follows:-
- Old Pond consisting Khasra no. 324/1, 324/2, 324/3 & 324/4, Village - Bichhua Raiyat Tehsil – Keolari Distt. Seoni. Total area 5.6 Ha. was observed during inspection it was reported by the Revenue department and the District Mining Officer Seoni that this pond has been developed from the old mine pits where earlier a road construction company (Sadbhav Engineering Ltd.) for construction of road work during year 2010. Later, SDM Keolari Distt Seoni has granted permission to construct / develop a Talab for irrigation purpose vide Order no. 152/B-121/19-20 dated 31/12/2019 in this area. The land belongs to multiple owners and permission has been granted to Shri Shiv Kumar Choudhary. The information as received by the SDM Keolari in this regard which is enclosed as **Annexure No. VI.**

Status of Compliance of EC Conditions:

- **EC Granted by DEIAA Seoni L.No 1255 dated 07/09/2018 (Anju Choudhury-3.53 ha)**

No compliance reports were furnished by the project proponent in respect of said EC and hence, compliance of EC conditions could not be ascertained. However, following site observations were made w.r.t. EC compliance:

 1. Crusher was present in the said mine lease area and GI sheet barricading was seen but the same needs to strengthened all around the crusher area and also enhance its height
 2. All mine workings are in accordance with approved mining plan, however, no mining is in progress at the time of site visit.
 3. Stone Production from the mine is well within the stipulated limits.

4. Peripheral fencing was seen around the mine lease area with proper ward and watch arrangements
 5. Peripheral plantation was seen in the barrier zone but the same needs to be further strengthened
 6. Rest shelter and other basic amenities like toilets and drinking water were seen provided by the mine owner in the adjoining private land owned by the family of project proponent.
 7. No records related to social up-liftment related activities were furnished by the project proponent and hence, the compliance of the same could not be ascertained.
 8. Needful consents from MPPCB were obtained.
 9. No OB dumps were seen stacked inside the mine lease area as project proponent informed that OB generated has been utilized for road making. However, crushed stone piles were seen in the crusher area.
 10. Provision of Water sprinkling arrangement through tankers is in place.
 11. Health records related to workers needs to be maintained at site
 12. No material transportation was seen at the time of site visit.
 13. No garland drains and siltation ponds were seen inside the mine lease area.
 14. Depth of the working pit as measured & reported by the Revenue Department is 1.0-1.50 meters.
- **EC Granted by SEIAA Bhopal L.No 6533 dated 16/02/2021 (Anju Choudhury-4 ha)**
The status of compliance was reviewed based on the compliance report furnished by the project proponent vide e-mail dated 16.08.2023 and the site observations made during the site visit on 21.08.2023. Further, following site observations were made w.r.t. EC compliance:
 1. All mine workings are in accordance with approved mining plan, however, no mining is in progress at the time of site visit.
 2. Stone Production from the mine is well within the stipulated limits.
 3. Peripheral fencing was seen around the mine lease area with proper ward and watch arrangements

4. Peripheral plantation was seen in the barrier zone but the same needs to be further strengthened
 5. Rest shelter and other basic amenities like toilets and drinking water were seen provided by the mine owner in the adjoining private land owned by the family of project proponent.
 6. No records related to CER related activities were furnished by the project proponent and hence, the compliance of the same could not be ascertained.
 7. Needful consents from MPPCB were obtained.
 8. No material dumps were seen stacked inside the mine lease area as project proponent informed that OB generated has been utilized for road making.
 9. No material transportation was seen at the time of site visit.
 10. No garland drains and siltation ponds were seen inside the mine lease area
 11. Status of compliance to public hearing commitments was not furnished and hence, its compliance could not be ascertained.
 12. Provision of Water sprinkling arrangement through tankers is in place.
 13. Health records related to workers needs to be maintained at site
 14. No ground water table intersection is anticipated during the course of mining and hence, CGWA permission is not anticipated.
 15. Compliance status of few conditions presented in the EC compliance report are deviating from the conditions presented in the original EC
 16. No environmental quality monitoring data is presented in the EC compliance report.
- **EC granted by MP SEIAA Bhopal L.No 10268 dated 05/01/2016 (Thallu Lal Choudhury-4 ha)**

The status of compliance was reviewed based on the compliance report furnished by the project proponent vide e-mail dated 16.08.2023 and the site observations made during the site visit on 21.08.2023. Further, following site observations were made w.r.t. EC compliance:

1. Crusher was present in the said mine lease area and GI sheet barricading was seen but the same needs to be strengthened all around the crusher area and also enhance its height

2. All mine workings are in accordance with approved mining plan (except the 7.5 m barrier zone, i.e., less at few places), however, no mining is in progress at the time of site visit. One working pit was observed with a depth of 8m and the pit was filled with water.
 3. Stone Production from the mine is well within the stipulated limits.
 4. Peripheral fencing was seen around the mine lease area with proper ward and watch arrangements
 5. Peripheral plantation was seen in the barrier zone but the same needs to be further strengthened
 6. Rest shelter and other basic amenities like toilets and drinking water were seen provided by the mine owner in the adjoining private land owned by the family of project proponent.
 7. No records related to social upliftment related activities were furnished by the project proponent and hence, the compliance of the same could not be ascertained.
 8. Needful consents from MPPCB were obtained.
 9. No OB dumps were seen stacked inside the mine lease area as project proponent informed that OB generated has been utilized for road making. However, crushed stone piles were seen in the crusher area.
 10. No material transportation was seen at the time of site visit.
 11. Provision of Water sprinkling arrangement through tankers is in place.
 12. Health records related to workers needs to be maintained at site.
 13. No garland drains and siltation ponds were seen inside the mine lease area
 14. No ground water table intersection is anticipated during the course of mining and hence, CGWA permission is not anticipated.
 15. No environmental quality monitoring data is presented in the EC compliance report.
- **EC granted by DEIAA Seoni No 1491 dated 22/11/2017 (Ranu Parwar Bolder Mine, Area-1.64 Ha)**
During inspection, it was found that this mine lease has been transferred to Shri Thallu Lal Choudhary on 03/02/2022. However, process related to transfer of EC and CTO was

not initiated. Therefore, no compliance reports were furnished by the project proponent in respect of said EC and hence, compliance of EC conditions could not be ascertained. However, following site observations were made w.r.t. earlier EC:

1. All mine workings are in accordance with approved mining plan, however, no mining is in progress at the time of site visit. No major pits were seen at site.
 2. Stone Production from the mine is well within the stipulated limits.
 3. No Peripheral fencing was seen around the mine lease area
 4. No Peripheral plantation was seen in the barrier zone but the same needs to be further strengthened
 5. Rest shelter and other basic amenities like toilets and drinking water were seen provided by the mine owner in the adjoining private land owned by the family of project proponent.
 6. No records related to CER related activities were furnished by the project proponent and hence, the compliance of the same could not be ascertained.
 7. Consents from MPPCB is yet to be obtained.
 8. No OB dumps were seen stacked inside the mine lease area
 9. Health records related to workers needs to be maintained at site
 10. No material transportation was seen at the time of site visit.
 11. No garland drains and siltation ponds were seen inside the mine lease area
- **EC granted by DEIAA Seoni L.No 1297 dated 23/06/2016(Shri Majid Khan, 1.21 ha)**
During inspection it was found that this mine lease has been transferred to Smt. Anju Choudhary on 03/02/2022. However, process related to transfer of EC and CTO was not initiated. Therefore, no compliance reports were furnished by the project proponent in respect of said EC and hence, compliance of EC conditions could not be ascertained. However, following site observations were made w.r.t. earlier EC:
 1. All mine workings are in accordance with approved mining plan(except the 7.5 m barrier zone, i.e.,less at few places), however, no mining is in progress at the time of site visit. One working pit with average depth of 10-14 m was seen at site and no water is present in the pit, which reveals that the mine is in operation.

2. Stone Production from the mine is well within the stipulated limits.
 3. Peripheral fencing was seen around the mine lease area
 4. Peripheral plantation was seen in the barrier zone but the same needs to be further strengthened
 5. Rest shelter and other basic amenities like toilets and drinking water were seen provided by the mine owner in the adjoining private land owned by the family of project proponent.
 6. No records related to social upliftment related activities were furnished by the project proponent and hence, the compliance of the same could not be ascertained.
 7. Consents from MPPCB are yet to be obtained.
 8. No OB dumps were seen stacked inside the mine lease area
 9. Health records related to workers needs to be maintained at site
 10. No material transportation was seen at the time of site visit.
 11. No garland drains and siltation ponds were seen inside the mine lease area
- **EC granted by DEIAA Seoni L.No 455 dated 28/03/2018 (Sant Kumar Choudhary Bolder Mine-4.0 Hect)**

No compliance reports were furnished by the project proponent in respect of said EC and hence, compliance of EC conditions could not be ascertained. However, following site observations were made w.r.t. EC compliance:

1. Crusher was present in the said mine lease area and GI sheet barricading was seen but the same needs to be strengthened all around the crusher area and also enhance its height
2. All mine workings are in accordance with approved mining plan (except the 7.5 m barrier zone, i.e., less at few places), however, no mining is in progress at the time of site visit. One working pit was observed with a depth of 8 m and the pit was filled with water.
3. Stone Production from the mine is well within the stipulated limits.
4. Peripheral fencing was seen around the mine lease area with proper ward and watch arrangements

5. Peripheral plantation was seen in the barrier zone but the same needs to be further strengthened
 6. Rest shelter and other basic amenities like toilets and drinking water were seen provided by the mine owner in the adjoining private land owned by the family of project proponent.
 7. No records related to social upliftment related activities were furnished by the project proponent and hence, the compliance of the same could not be ascertained.
 8. Needful consents from MPPCB were obtained.
 9. No OB dumps were seen stacked inside the mine lease area as project proponent informed that OB generated has been utilized for road making. However, crushed stone stock piles were seen in the crusher area.
 10. No material transportation was seen at the time of site visit.
 11. Provision of Water sprinkling arrangement through tankers is in place.
 12. Health records related to workers needs to be maintained at site.
 13. No garland drains and siltation ponds were seen inside the mine lease area
 14. No ground water table intersection is anticipated during the course of mining and hence, CGWA permission is not anticipated.
 15. No environmental quality monitoring data is presented in the EC compliance report.
- **EC Granted by SEIAA Bhopal L.No 5763 dated 24/09/2015 (Anju Choudhary Stone Mine-3.44 Hect)**

No compliance reports were furnished by the project proponent in respect of said EC and hence, compliance of EC conditions could not be ascertained. However, following site observations were made w.r.t. EC compliance:

1. All mine workings are in accordance with approved mining plan(except the 7.5 m barrier zone, i.e.,less at few places), however, no mining is in progress at the time of site visit.*It was informed that this is non-operational mine closed since 2018 and filled with water.* One working pit was observed with a depth of 14 m and the pit was filled with water.

2. Peripheral fencing was seen around the mine lease area with proper ward and watch arrangements
3. Peripheral plantation was seen in the barrier zone but the same needs to be further strengthened
4. Rest shelter and other basic amenities like toilets and drinking water were seen provided by the mine owner in the adjoining private land owned by the family of project proponent.
5. No records related to social upliftment related activities were furnished by the project proponent and hence, the compliance of the same could not be ascertained.
6. Consents from MPPCB are not renewed as the mine is not operational.
7. No material transportation was seen at the time of site visit.
8. No garland drains and siltation ponds were seen inside the mine lease area
9. Project proponent in consultation with mining department needs to ensure proper implementation of mine closure plan.

Status of Compliance of Consent Conditions:

- A. Siting of all the crushers is as per the norms of siting criteria of MPPCB i.e. these are about 500 meters away from the highways, residential areas or any other sensitive receptors.
- B. Wind-breaking walls have been constructed in the crushers.
- C. Boulder and murrum roads have been developed for movement of vehicles.
- D. Water spraying arrangement through tankers and movable sprinklers has been made for dust suppression on haul roads.
- E. Rest place for the mine workers has been provided.
- F. Peripheral plantation was seen but the same needs to be further strengthened along the barrier zone for better dust mitigation.
- G. Mines have been provided with appropriate fencing.
- H. All mines in this particular area have been provided with sign boards mentioning the details of the mines.
- I. No Over Burden could be observed in the mines.

- J.** No mining has been carried out beyond the lease area as per the information provided by the mining department & revenue department.
- K.** It was noted that the two mine leases viz. (i) Ranu Parwar Bolder Mine on Khasra No. 354 Area 1.64 Hect Village-Sanjhari Tehsil-Keolar Dist-Seoni (mine lease now transferred to Shri Thallu Lal Choudhary on 03/02/2022) and (ii) Majid Khan Bolder Mine on Khasra No. 363/1, 363/2, 370/1 Area 1.21 Hect Village-Sanjhari Tehsil-Keolar Dist-Seoni (the mine lease now transferred to Smt. Anju Choudhary on 03/02/2022) have not yet obtained up-dated Environment Clearances & Consents from the respective authorities. However, current EC and Consents in name of old Lessees is valid.
- L.** Without updating the EC and Consents the new Lessees cannot take up any mining operations in the above mentioned mines. Thus, Mining Department examined matter to ensure that no excavation was carried out after the transfer of the leases i.e. after 03/02/2022 from the mines mentioned in para ‘K’.
- M.** After examination the Mining department has forwarded a report (**Annexure -I**) which reveals following:
- (i) Total **5979 cubic meter** of stone boulders have been excavated from the Thallu Lal Choudhary Bolder Mine on Khasra No. 354 Area 1.64 Hect Village-Sanjhari Tehsil-Keolar Dist-Seoni (Old Lessee Ranu Parwar) after transfer of the lease without updating the EC & Consents.
 - (ii) Total **6474 cubic meter** of stone boulders have been excavated from the Anju Choudhary Mine on Khasra No. 363/1, 363/2, 370/1 Area 1.21 Hect Village-Sanjhari Tehsil-Keolar Dist-Seoni (Old Lessee Majid Khan) after transfer of the lease without updating the EC & Consents.
- N.** Photographs is captured during inspection which is enclosed with **Annexure-VII**

Action taken by MPPCB based on the violations and non-compliance

- During inspection it was found that the mine leases of Ranu Parwar & Majid Khan have been transferred to Shri Thallu Lal Choudhary & Smt. Anju Choudhary respectively whereas the changes in ECs’ and Consents have not yet been done, hence consents of these mines have been revoked along with issuance of closure directions.(**Annexure-VIII**).
- MPPCB has issued notice to Shri Thallu Lal Choudhary & Smt. Anju Choudhary for deposition of the Environmental Compensation as calculated for the violation in view of Para L. (**Annexure- IX**)

Recommendations:

- All the shortfalls as observed by the Joint Committee during the site visit must be rectified by the project proponent.
- The conveyer belts must be covered by three sides including top of the belts.
- Proper GI sheet barricading with telescopic chute arrangement must be constructed around the crushed stone stock piles of various sizes
- Application for transfer of Environmental Clearance shall be made to SEIAA and accordingly, CTO shall be obtained from MPPCB in respect of mine leases which were transferred in the name of Thallu Lal Choudhury and Anju Choudhury.
- Penalty has to be imposed as per the provisions of MoEF OM No. 22-21/2020-IA.III dated 7th July 2021. Accordingly, 1% of the total project cost incurred up to the date of filling of application for EC along with for EAI/EMP Report assessing the damages. plus 0.25% of the total turnover during the period of violation.
- Peripheral plantation was seen but the same needs to be further strengthened along the barrier zone for better dust mitigation.
- Proper wind breaking wall of 20 ft height must be constructed for better management of dust pollution and the same needs to be strengthened all around the crusher area.
- Project proponent shall explore the alternate use of fine dust generated from the crushing process, for eg. making bricks etc.
- The Joint committee recommends requisite compliance of "Environmental Guidelines for Stone Crushing Units" (issued by Central Pollution Control Board, Delhi in July, 2023).

16
A.C. Karera
26/08/23
(A.C. Karera)
Chief Chemist
M.P. P.C.B.
Jabalpur

Alok Kumar
26/08/23
(Alok Kumar
Jain)
Regional Officer
M.P. P.C.B.
Jabalpur

27.08.23
(Ms. Polami C
Patil, Scientist
"B" CPCB
Bhopal

H.V.C. Chary
(Dr H.V.C
Chary
Guntupalli)
Scientist D
Regional Office
MOEF & CC
Bhopal

26/08/23
(Sunita
Khandayat)
ADM
Distt-Seoni

R.K. Khatarkar
26/8/2023
(R.K. Khatarkar)
Mining Officer
Seoni

Shri Damodar
26.8.23
Dubey Nayab
Tehsildar, Keolari

कार्यालय कलेक्टर (खनिज शाखा) सिवनी

क्रमांक/ 467 /खनिज/उप0/2023
प्रति,

E-mail ID- modgmseo@mp.gov.in

सिवनी, दिनांक 23/08/2023

अपर कलेक्टर सिवनी
जिला सिवनी।

विषय :-माननीय राष्ट्रीय हरित अधिकरण प्रकरण क्रमांक 46/2023 के संबंध में जानकारी बावत्।

संदर्भ :- आपका पत्र क्र. 497/खनिज/सि.सू./2023 सिवनी दिनांक 10.08.2023।

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उपरोक्त विषयांतर्गत लेख है कि माननीय राष्ट्रीय हरित अधिकरण में प्रचलित प्रकरण क्रमांक 16/2023 के संबंध में जानकारी निम्नानुसार है :-

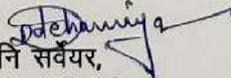
1. याचिका में उल्लेखित स्टोन क्रेशर/खदान संचालक द्वारा स्वीकृत क्षेत्र के अंतर्गत ही उत्खनन कार्य किया गया है।
2. आपके चाहे अनुसार खदानों का विस्तृत विवरण संलग्नक-1 के अनुसार है।
3. सिवनी का डिस्ट्रिक्ट सर्वे रिपोर्ट तैयार किया गया है, जिसके अनुसार इस क्षेत्र में खनिज उपलब्ध है, जिसका उत्खनन किया जा सकता है।
4. यदि खदान धारक द्वारा 6 मीटर से अधिक उत्खनन तथा ब्लास्टिंग कार्य किया जाता है तो मध्यप्रदेश गौण खनिज नियम 1996 में उल्लेखित प्रावधान निम्नानुसार है :-

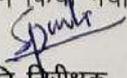
उत्खनि पट्टा की शर्तें नियम (30) 24 के तहत पट्टेदार, तुरंत महानिदेशक, खान सुरक्षा, केन्द्रीय शासन, धनबाद, महानियंत्रक भारतीय खान ब्यूरो, केन्द्रीय शासन, नागपुर और उस जिले के जिला दण्डाधिकारी को जिस जिले में खदान है, इन नियमों के संलग्न प्ररूप- तेरह में तत्काल एक लिखित सूचना देगा, जैसे ही -

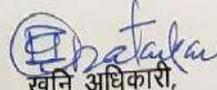
- (क) खदान में कार्य उपस्थित आधार से नीचे विस्तारित हो जाए।
- (ख) किसी विस्तृत खदान में किया उत्खनन, उच्चतम बिन्दु से निम्नतम बिन्दु तक नापने पर छह मीटर से अधिक हो जाए : या
- (ग) किसी दिन नियोजित व्यक्तियों की संख्या 50 से अधिक हो जाए : या
- (घ) किन्ही विस्फोटकों का उपयोग किया जाए।

तदनुसार खदान प्रतिनिधि द्वारा डी.जी.एम.एस. तथा कलेक्टर को सूचित किया जाना आवश्यक है।

5. खदान प्रतिनिधि द्वारा आवश्यकतानुसार ब्लास्टिंग मान्यता प्राप्त अधिकृत व्यक्ति के माध्यम से कराई जाती है।
6. ठल्लूलाल चौधरी के खदान के समीप स्थित खसरा क्रमांक 324/1, 324/2, 324/3, 324/1, रकवा 4.20 हेक्ट पर सिंचाई हेतु तालाब निर्माण की अनुमति एस.डी.एम. केवलारी द्वारा पत्र क्रमांक 1075/रीडर-1/2019 दिनांक 31.12.2019 को दी गई है। यह स्थल पूर्व में रोड कन्सट्रक्शन कंपनी मे 0 सद्भाव इंजीनियरिंग कंपनी द्वारा सिवनी-केवलारी-मण्डला रोड़ निर्माण कार्य हेतु अस्थाई अनुज्ञा प्राप्त कर खनन किया गया। इस तालाब में वर्तमान में पानी भरा है।
7. माजिद खान पत्थर खदान जिसका खसरा क्रमांक 363/1, 363/2, 370/1 रकवा 1.21 हेक्टेयर को श्रीमति अंजू चौधरी को दिनांक 03.02.2022 को अंतरण किया गया है। इस संबंध में माजिद खान के पास वैध सम्मति व पर्यावरण स्वीकृति प्राप्त है, परंतु नाम परिवर्तन के साथ इनके द्वारा पर्यावरण स्वीकृति तथा सम्मति में नाम परिवर्तन नहीं कराया गया है। निरीक्षण के दौरान इसमें उत्खनन के चिन्ह पाये गये। परीक्षण में पाया गया कि में अंतरण पश्चात् दिसंबर 2022 तक 4168 घनमीटर तथा वर्ष 2023 से अद्यतन 2306 घ.मी. पत्थर का उत्खनन/उत्पादन किया गया है।


खनि सर्वेयर,
जिला - सिवनी।


खनि निरीक्षक,
जिला -सिवनी।


खनि अधिकारी,
जिला - सिवनी।

खनिज पत्थर (क़ेशर हेतु) उखनि पट्टा की सूची

कार्यालय कलेक्टर (खनिज शाखा) सिवनी

क्र.	पट्टेदार का नाम	खनिज का नाम	तहसील	ग्राम	स्वीकृत खसरा	रकबा (हे. में)	पट्टे की अवधि	खनन योजना अनुसार खनिज की मात्रा (घ0मी0 में)	सिया/डिया अनुसार खनिज की मात्रा (घ0मी0 में)	पट्टा निष्पन्न बोर्ड अनुसार खनिज की मात्रा (घ0मी0 में)	विरात 03 वर्षों में खनिज की उत्पादित मात्रा (0मी0 में)			
											वर्ष 2021	वर्ष 2022	वर्ष 2023 में अद्यतन स्थिति तक	
1	2	3	4	5	6	7	8	9	10	11	12	13		
1	उल्बलाल चौधरी आ0 प्रेमलाल चौधरी निवासी केवलारी, सिवनी	पत्थर/ गिट्टी	केवलारी	बिछुआरेयत	328/1, 329/1	4.00	28/01/2016	27/1/2026	39900	39900	39900	30108	25319	15153
2	रतनबनार चौधरी आ0 उल्बलाल चौधरी नि0 केवलारी, सिवनी	पत्थर/ गिट्टी	केवलारी	बिछुआरेयत	329/2, 355/1, 355/4	4.00	17/4/2018	16/4/2028	108129	108129	108129	17268	12068	16356
3	श्रीमति अन् चौधरी निवासी केवलारी, सिवनी	पत्थर/ गिट्टी	केवलारी	बिछुआरेयत	315	4.00	17/03/2021	16/03/2031	59998	60000	60000	0	18146	6510
4	श्रीमति अन् चौधरी निवासी केवलारी, सिवनी	पत्थर/ गिट्टी	केवलारी	सुनाझिरी	175, 181, 182, 184	3.53	21/9/2018	20/9/2028	45534	45534	45535	31511	8265	2181
5	उल्बलाल चौधरी आ0 प्रेमलाल चौधरी निवासी केवलारी अंतरण रानू परमार, नैनपुर, मण्डला	पत्थर/ गिट्टी	केवलारी	सुनाझिरी	354	1.64	4/7/2018	3/7/2028	13680	13680	13680	0	5929	50
6	श्रीमति अन् चौधरी निवासी केवलारी, सिवनी अंतरण माजिद खान,	पत्थर/ गिट्टी	केवलारी	सुनाझिरी	363/1, 363/2, 370/1	1.21	08/04/2018	07/04/2028	4050	4050	5700	0	4168	2306

खनि सर्वेयर,
जिला-सिवनी।
23/08/2023

खनि निरीक्षक,
जिला-सिवनी।
23/08/2023

खनि अधिकारी,
जिला-सिवनी।
23/08/2023

कार्यालय कलेक्टर (खनिज शाखा) सिवनी

पत्र क्र./ 471 / खनिज / 2023
प्रति,

ज्ञापन:

सिवनी, दिनांक 26/8/23

श्रीमान कलेक्टर महोदय,
खनिज शाखा,
जिला -सिवनी (म0प्र0)।

विषय :- मान. एन.जी.टी. से प्राप्त याचिका क्रं. 46/2023 (सी जेड) के संबंध में जानकारी प्रस्तुत किये जाने बावद्।

संदर्भ :- दिनांक 21.08.2023 एवं 25.08.2023 को दिये गये निर्देशानुसार।

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उपरोक्त विषयांतर्गत लेख है कि दिनांक 21.08.2023 एवं 25.08.2023 को ग्राम सुनझिरी प.ह.नं. 34 में स्थित अंजू चौधरी स्टोन केशर एवं ग्राम बिछुआरैयत प.ह.नं. 37 में स्थित चौधरी स्टोन केशर पत्थर केशिंग गतिविधियों में ब्लास्टिंग/पत्थर खनन के संबंध में पुनः जांच करने एवं पानी की गहराई (खदानों में) नापने के निर्देश दिये गये। जिसके पालन में राजस्व निरीक्षक केवलारी एवं पलारी, एस.डी.आर.एफ. टीम सिवनी के साथ मौके पर गया। मौके पर उपस्थित केशर खदान के भूमिस्वामी/पट्टेदार की उपस्थिति में नाप कर पंचनामा कार्यवाही की गई। जो निम्नानुसार है।

1. ग्राम सुनझिरी प.ह.नं. 34 में स्थित ख. नं. 184, 364, 365/2 रकबा क्रमशः 0.96, 1.68, 0.80 कुल 3.44 हे0 श्रीमति अंजू चौधरी पति संतुकुमार के नाम से उत्खनिपट्टा स्वीकृत थी जिसकी अवधि दिनांक 12.09.2008 से दिनांक 11.09.2018 को समाप्त हो गई। वर्तमान में पानी भरा है एवं खदान बंद पाई गई। जिसका नाप करने पर गहराई पश्चिम दिशा में खाली 14.30 मीटर तथा 7 मीटर पानी के अंदर पाई गई तथा पूर्व की ओर लगभग 4 मीटर खाली पाई गई। खदान के चारो ओर तारफेंसिंग एवं वृक्षारोपण किया हुआ पाया गया।

ग्राम बिछुआरैयत प.ह.नं. 37 रा.नि. मंडल केवलारी स्थित भूमि ख. नं. 329/2, 355/1, 355/4 रकबा कुल 4.45 हे. में से 4.00 हे. क्षेत्र में पट्टेदार श्री संतकुमार आ0 ठल्लूलाल चौधरी निवासी केवलारी को अवधि दिनांक 17.04.2018 से 16.04.2028 तक 10 वर्ष के लिए उत्खनिपट्टा वास्ते स्टोन केशर (पत्थर) हेतु स्वीकृत है। जिसमें मौका जांच दौरान पानी भरा हुआ पाया गया। जिसका नाप करने पर गहराई 5 मीटर (पानी के अंदर) तथा पूर्व दिशा की ओर खाली 3 मीटर एवं पश्चिम दिशा की ओर 5 मीटर पाई गई। राजस्व अभिलेख अनुसार ख. नं. 329/2 रकबा 0.80 हे. अंजू पति संतकुमार, नीलू पति शिवकुमार एवं ख. नं. 355/1 रकबा 1.82 हे. संतकुमार पिता ठल्लूलाल, ख. नं. 355/4 रकबा 1.83 हे. सुनील पिता ठल्लूलाल के नाम पर दर्ज है। उक्त खदान की डिया अनुमति दिनांक 28.03.2018 को जारी किया गया है प्रदूषण नियंत्रण बोर्ड की अनुमति दिनांक 30.09.2023 तक है एवं खनन योजना अनुमति दिनांक 31.01.2023 (05 वर्ष के लिए) जारी की गई है। खनन योजना अनुसार खनन किया गया है। खदान के चारो ओर तारफेंसिंग एवं वृक्षारोपण किया जाना पाया गया। मौका जांच दौरान खदान में पानी भरा होने से खनन कार्य बंद होना पाया गया।

क्रमशः 2

2. ग्राम विछुआरैयत प.ह.नं. 37 रा.नि. मंडल केवलारी स्थित भूमि ख. नं. 328/1, 329/1 कुल रकबा 4.00 हे. क्षेत्र मे पट्टेदार ठल्लूलाल चौधरी पिता प्रेमलाल चौधरी को अवधि दिनांक 28.01.2016 से दिनांक 27.01.2026 तक के लिए उत्खनिपट्टा वास्ते स्टोन केशर (पत्थर) हेतु स्वीकृत है। उक्त खदान की सिया अनुमति दिनांक 05.01.2016 को जारी किया गया है ,प्रदूषण नियंत्रण बोर्ड की अनुमति दिनांक 24.07.2024 तक है एवं खनन योजना अनुमति दिनांक 30.11.2021 (05 वर्ष के लिए) जारी की गई है। खनन योजना अनुसार खनन किया गया है। डी.जी.एम.एस. की अनुमति खान सुरक्षा महानिदेशालय का पत्र संख्या:ना1-सं.क्षे./अनु./एन.सी./बी/30/17 1279 नागपुर, दिनांक 14.07.2017 को जारी की गई है। जिसमें मौका जांच दौरान पानी भरा हुआ पाया गया। जिसका नाप करने पर गहराई पानी के अंदर 5 मीटर पाई गई तथा पूर्व की ओर 3 मीटर एवं पश्चिम की ओर 5 मीटर पानी से ऊपर खुदाई की गई है। राजस्व अभिलेख अनुसार ख. नं. 328/1 रकबा 2.50 हे. ठल्लूलाल वल्द प्रेमलाल एवं ख. नं. 329/2 रकबा 0.80 हे. अंजू पति संतकुमार, नीलू पति शिवकुमार के नाम पर दर्ज है। खदान के चारो ओर तारफेंसिंग एवं वृक्षारोपण किया जाना पाया गया। मौका जांच दौरान खदान में पानी भरा होने से खनन कार्य बंद होना पाया गया। पट्टाधारी द्वारा बताया गया कि वर्ष 2010 में सद्भाव कंपनी द्वारा अस्थाई अनुज्ञा खसरा नं. 329/1 में जारी किया गया था, कंपनी द्वारा उक्त खसरे पर खनन कार्य किया गया था। उक्त खसरे पर 02 केशर मशीन स्थापित होना पाया गया।

उक्त खसरे से लगी हुई भूमि ख. नं. 324/1, 324/2, 324/3, 324/4 रकबा क्रमशः 1.40, 1.40, 1.40, 1.40 हे. कुल 5.60 हे. भूमि पर तालाब बना है। न्यायालय अनुविभागीय अधिकारी महोदय (राजस्व) केवलारी के रा.प्र. कं. 152/बी 121/2019-20 दिनांक 31.12.2019 को सिंचाई हेतु तालाब निर्माण की अनुमति दी गई। जिसमें गहराई 2 से 5 मीटर तक पानी भरा है तथा पूर्व की ओर 3 मीटर एवं पश्चिम की ओर 8 मीटर खाली है। राजस्व अभिलेख अनुसार ख. नं. 324/2, 324/3, 324/4 रकबा 1.40, 1.40, 1.40 हे. इवान सम्राट नावा. वल्द वली सुनील कुमार 324/1 रकबा 1.40 हे. शिवकुमार पिता ठल्लूलाल चौधरी के नाम पर दर्ज है।

3. ग्राम विछुआरैयत प.ह.नं. 37 रा.नि. मंडल केवलारी स्थित भूमि ख. नं. 315 रकबा 6.65 हे. में से 4.00 हे. क्षेत्र भूमि पर पत्थर हेतु अंजू चौधरी पति संतकुमार चौधरी निवासी केवलारी को 10 वर्ष अवधि दिनांक 17.03.2021 से दिनांक 16.03.2031 तक के लिए उत्खनिपट्टा वास्ते स्टोन केशर (पत्थर) हेतु स्वीकृत है। उक्त खदान की सिया अनुमति दिनांक 16.02.2021 को जारी किया गया है ,प्रदूषण नियंत्रण बोर्ड की अनुमति दिनांक 04.03.2027 एवं खनन योजना अनुमति दिनांक 11.03.2019 (05 वर्ष के लिए) जारी की गई है। खनन योजना अनुसार खनन किया गया है। राजस्व अभिलेख अनुसार राजकरन पिता संतकुमार निवासी केवलारी के नाम पर दर्ज है। उत्खनि क्षेत्र का मापन करने पर गहराई 1 मीटर पाई गई। खदान के चारो ओर तारफेंसिंग एवं वृक्षारोपण किया जाना पाया गया।

4. ग्राम सुनडिरी प.ह.नं. 34 में स्थित ख. नं. 175, 182, 184 भूमि स्वामी हक एवं ख. नं. 181 शासकीय रकबा क्रमशः 0.38, 0.72, 0.96, 1.67 कुल 3.73 हे. में से 3.53 हे. निजी एवं शासकीय भूमि पर श्रीमति अंजू पति संतकुमार चौधरी निवासी केवलारी को अवधि 21.09.2018 से 20.09.2028 तक के लिए उत्खनिपट्टा वास्ते स्टोन केशर स्वीकृत है।

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उक्त खदान की डिया अनुमति दिनांक 07.09.2018 को जारी किया गया है, प्रदूषण नियंत्रण बोर्ड की अनुमति दिनांक 30.09.2023 एवं खनन योजना अनुमति दिनांक 27.04.2018 (05 वर्ष के लिए) जारी की गई है। खनन योजना अनुसार खनन किया गया है। डी.जी.एम.एस. की अनुमति खान सुरक्षा महानिदेशालय का पत्र No: 940042/WZ/Nagpur Region No. I/Perm/2022/252695 द्वारा जारी की गई है। नाप अनुसार खदान में वर्तमान में 1.00 से 1.50 मीटर तक खुदाई की जाना पाई गई। खसरा नं. 184 में केशर मशीन स्थापित होना पाया गया। खदान के चारो ओर तारफेंसिंग एवं वृक्षारोपण किया जाना पाया गया।

5. ग्राम सुनशिरी प.ह.नं. 34 में स्थित ख. नं. 354 रकबा 1.64 हे. श्रीमति रानू परमार पति मनीष परमार के नाम से उत्खनिपट्टा अवधि दिनांक 04.07.2018 से दिनांक 03.07.2028 तक स्वीकृत है। जिसका कार्यालय केलक्टर (खनिज शाखा) सिवनी द्वारा दिनांक 03.02.22 को श्री टल्लूलाल आ० प्रेमलाल चौधरी निवासी केवलारी के नाम पर अंतरण की गई है। उक्त खदान की डिया अनुमति दिनांक 22.11.2017 को जारी किया गया है, प्रदूषण नियंत्रण बोर्ड की अनुमति दिनांक 15.12.2025 एवं खनन योजना अनुमति दिनांक 12.04.2017 (05 वर्ष के लिए) जारी की गई है। खनन योजना अनुसार खनन किया गया है। मौका जांच दौरान उक्त खदान में खनन कार्य किया जाना नहीं पाया गया। खदान के चारो ओर तारफेंसिंग एवं वृक्षारोपण किया नहीं जाना पाया गया। उक्त खदान से बिना पर्यावरण सम्मति के अंतरण किये ई-खनिज पोर्टल अनुसार खनिज गिट्टी/पत्थर मात्रा 5979 घनमीटर उत्पादन किया जाना पाया गया। अतः पट्टाधारी को उक्त कृत्य के लिए कारण बताओ नोटिस दिया गया है।
6. ग्राम सुनशिरी प.ह.नं. 34 में स्थित ख. नं. 363/1, 363/2, 370/1 रकबा 1.21 हे. माजिद खान आ० मोहम्मद खान के नाम से उत्खनिपट्टा अवधि 08.04.2018 से दिनांक 07.04.2028 तक स्वीकृत है। जिसका कार्यालय केलक्टर (खनिज शाखा) सिवनी द्वारा दिनांक 03.02.2022 को श्रीमति अंजू चौधरी पति संतकुमार निवासी केवलारी के नाम पर अंतरण की गई है। नाप अनुसार निर्मित खदान की लम्बाई 105 मीटर, चौड़ाई 45 मीटर एवं गहराई पूर्व की ओर 5 मीटर व पश्चिम की ओर 22 मीटर पाई गई। मौका जांच दौरान उत्खनन करने के संकेत पाये गये। स्वीकृत खदान क्षेत्र में बोल्टर रखा होना पाया गया। खदान के चारो ओर तारफेंसिंग एवं वृक्षारोपण किया जाना पाया गया। उक्त खदान की गहराई 6 मीटर से अधिक (अर्थात् 22 मीटर) होने पर डी.जी.एम.एस. से पट्टेदार द्वारा अनुमति नहीं ली गई एवं उक्त खदान से बिना पर्यावरण सम्मति के अंतरण किये ई-खनिज पोर्टल अनुसार खनिज गिट्टी/पत्थर मात्रा 6474 घनमीटर उत्पादन किया जाना पाया गया एवं पट्टाधारी द्वारा म०प्र० गौण खनिज नियम 1996 के नियम 30(24) के तहत सूचना नहीं दी गई। अतः पट्टाधारी को उक्त कृत्य के लिए कारण बताओ नोटिस दिया गया है।

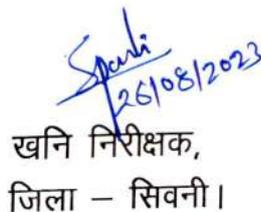
प्रतिवेदन अवलोकनार्थ एवं उचित कार्यवाही हेतु सादर प्रेषित।

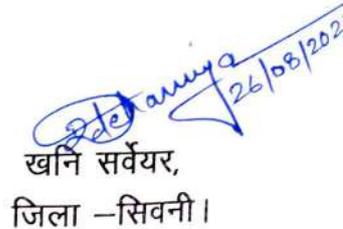
संलग्न - उपरोक्तानुसार।

दिनांक -


खनि अधिकारी,

जिला - सिवनी


खनि निरीक्षक,
जिला - सिवनी।


खनि सर्वेयर,
जिला - सिवनी।

जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, सिवनी

कं. 1253 / खनिज / DEIAA noc / 2018

सिवनी दिनांक : 7/9/18

प्रति,

श्रीमति अंजू पति संतकुमार चौधरी
निवासी केवलारी तहसील केवलारी
जिला-सिवनी

विषय :- प्रकरण 170/2018 श्रीमति अंजू पति संतकुमार चौधरी निवासी केवलारी
सिवनी के ग्राम सुनझिरी तहसील केवलारी खसरा क. 175,182,184,181 रकवा 3.5:
तहसील केवलारी (मात्रा 45534 घ.मी. प्रतिवर्ष) के उत्खनि पट्टा हेतु पूर्व पर्याव
अनापत्ति वावत।

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विषयांतर्गत आवेदन डिया में EIA नोटिफिकेशन 2006 के तहत समस्त अभिलेखों पूर्व पर्यावरणीय अनुमति हेतु को प्रस्तुत किया गया है जिसका प्रकरण कं0 170/2018 है। न दिनांक 20.1.16 के तहत DEIAA एवं DEAC के गठन के पश्चात EIA नोटिफिकेशन 2006 के निर्धारित आवेदन, खनन योजना, पर्यावरण प्रबंध योजना तथा अन्य दस्तावेज प्रस्तुत किये ग जिसका आंकलन जिला स्तरीय विशेषज्ञ आंकलन समिति द्वारा किया गया।

1. स्वीकृत क्षेत्र से 10 कि.मी. की परीधि में नेशनल पार्क, अभ्यारण इको सेंसेटिव जोन अन्तर्राज्यकीय सीमा नहीं है। 500 मी. के दायरे में मानव बसाहट नहीं व जलीय निकाय : स्वीकृत क्षेत्र से 250 मीटर के अंदर वन क्षेत्र नहीं है।
उत्खनि पट्टा का 45534 घ0मी0 प्रतिवर्ष उत्पादन क्षमता का है, खनन सकि Opencast/ semi mechanized) विधि द्वारा किया जावेगा।
2. वन एवं पर्यावरण मंत्रालय के नोटिफिकेशन दिनांक 14 सितम्बर 2006 के प्रावधानों के प्रोजेक्ट पर विचार किया गया।
3. पैरा II में उल्लेखित जानकारी तथा अन्य दस्तावेजों के आधार पर DEIAA की बैठक 28.7.2018 को प्रकरण पर विचार किया गया तथा DEAC की बैठक की अनुशंसाओं को करने का निर्णय लिया गया।

अतः उत्खनि पट्टा (Opencast/ semi mechanized) ग्राम सुनझिरी ख 175,182,184,181 रकवा 3.53 हे0 तहसील केवलारी जिला सिवनी उत्पादन क्षमता 45534 घ0मी0 के लिए पट्टे की अवधि तक श्रीमति अंजू पति संतकुमार चौधरी को DEIAA एवं DEAC

(अ). विशेष शर्तें—

1. पत्थर का उत्खनन अनुमोदित खनन योजना अनुसार 45534 घ.मी. वार्षिक से अधिक न खदान की गहराई अनुमोदित खनन योजना अनुसार होना चाहिये।
2. पर्यावरण प्रदूषण को नियन्त्रण करने के लिये पटटेदार को योजनाबद्ध प्रयास करना होगा।
3. भू-जल स्तर को बनाये रखने हेतु खनन योजनाबद्ध तरीके से किया जावे।
4. प्रदूषण को नियंत्रित करने हेतु पर्याप्त वृक्षारोपण प्रतिवर्ष किया जावे। जिसे यथावत रखना होगा एवं रखरखाव किया जाना होगा।
5. पटटेदार खनन संक्रियाओं के दौरान सावधानी रखें।
6. स्वीकृत खदान क्षेत्र के चारों ओर सुरक्षा की दृष्टि से फेन्सिंग किया जाना सुनिश्चित जावे। फेन्सिंग किये जाने के पश्चात ही खनन कार्य प्रारंभ किया जावे।
7. स्वीकृत खदान क्षेत्र के चारों ओर हरित पट्टी तैयार की जावे।
8. खदान में नियंत्रित ब्लास्टिंग प्रणाली का उपयोग किया जावे, जिससे मानव बसाहट पर प्रतिकूल प्रभाव न पड़े।
9. आवादी की ओर विशेष रूप से वृक्षारोपण किया जावे।
10. केशर डस्ट को नियंत्रित करने हेतु जल छिड़काव की पर्याप्त व्यवस्था की जावे।
11. केशर के छन्ने को मेटल शीट से कवर्ड किया जाना सुनिश्चित करें।
12. पटटेदार खनन संक्रियाओं के दौरान सावधानी रखें।
13. पटटेदार खनन योजना अनुसार खनन कार्य किया जाना सुनिश्चित करें।
14. DEIAA एवं DEAC को प्रस्तुत किये गये प्रोजेक्ट से संबंधित समस्त जानकारियों के परियोजना प्रस्तावक जबाबदार होगा।
15. खनिज का परिवहन कवर्ड वाहनों में किया जावे।
16. म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर से आवश्यक अनुमति लेना अनिवार्य है तथा म.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर के निर्देशों के तहत वायु प्रदूषण को नियंत्रित करने केशर पर उपाय किया जावे।
17. खदान पर प्रस्तावित वृक्षारोपण के तहत हरित पट्टी तैयार करना होगा तथा रिफ्लेसमें साथ 05 वर्ष तक जीवित रखना होगा।
18. वनक्षेत्र से परिवहन नहीं किया जावे।
19. क्षेत्र के सामाजिक उत्थान हेतु उचित क्रियाकलाप किये जावे उक्त कार्य हेतु बजट का उ ग्राम पंचायतों द्वारा किया जावेगा।
20. खनन संक्रियाओं के दौरान क्षेत्र के फ्लोरा एवं फौना (Flora & Fauna) को कोई नुकस हो इसके लिए परियोजना प्रस्तावक को पर्याप्त सावधानी रखना होगा।
21. प्रोजेक्ट में किसी भी प्रकार के परिवर्तन जैसे आधुनिकीकरण, क्षमता वृद्धि, तथा तब परिवर्तन की स्थिति में नया पर्यावरणीय अनुमति लेना अनिवार्य है।

(ब) सामान्य शर्तें—

1. जहां जैसी स्थिति हो नियंत्रित ब्लास्टिंग प्रणाली का उपयोग केवल दिन के समय किया

3. वायु प्रदूषण वाले जगह जैसे लोडिंग, अनलोडिंग तथा ट्रान्सफर पाइन्ट्स पर नियमित छिड़काव की व्यवस्था की जावे।
4. जहां खदान पहाड़ी क्षेत्र में है तथा पहाड़ी का कुछ भाग खदान के लिए काटा (खोदा) चुका है वहां आगे पहाड़ी को नहीं काटना है ऐसे जगहों पर संभवतः खदान को गहरा किया जा सकता है।
5. स्वीकृत क्षेत्र का खनिज/राजस्व अमला द्वारा संयुक्त रूप से सीमांकन खनन सक्रियाएं करने के पहले किया जाना अनिवार्य है।
6. यदि प्रोजेक्ट के लिए जरूरी हो तो सक्षम अधिकारी द्वारा सतह जल तथा भू-जल आवश्यक मात्रा उपयोग करने की अनुमति लेना होगा।
7. सार्वजनिक जगहों पर वाहनों का पार्किंग नहीं करना है।
8. यदि नजदीक में मानव बसाहट हो तो खनन सक्रियाओं के प्रतिकूल प्रभाव को रोकने विशेष प्रयास करने होंगे। जिन सड़कों से खनिज का परिवहन किया जावेगा उनका निय रखरखाव जरूरी है।
9. मृदा क्षरण के रोकथाम एवं नियन्त्रण के साथ सिल्ट प्रबंधन सुनिश्चित किया जावे।
10. डम्पस के तलहटी (Foot) में Trenches/ Garland Drain बनाना होगा, जिससे पानी के बहा कर लाई गई सिल्ट को रोका जा सके।
11. खदान, Waste Dump तथा Garland Drain के आसपास परियोजना प्रस्तावक द्वारा आवश्यक सुरक्षा व्यवस्था किया जावेगा।
12. सतही मिट्टी तथा सोलिड वेस्ट को व्यवस्थित रखना होगा जो बाद में Back Filling के आवेगा।
13. पर्यावरण प्रबंध योजना अनुसार वृक्षारोपण किया जावे, Self Sustance of the vegeta should be ensured, बिना सक्षम अधिकारी के अनुमति के खदान क्षेत्र में वृक्षों को गिराया जावे।
14. खनिज परिवहन करने वाले वाहन तारपोलिन या अन्य उपयुक्त माध्यम से कवर्ड होना चाहिए ताकि परिवहन के दौरान धूल के कण/ Fine Matters बाहर न आवे।
15. परियोजना प्रस्तावक द्वारा खदान मजदूरों के विश्राम करने तथा पेयजल की पर्याप्त व्यवस्था सुनिश्चित किया जावे।
16. धूल वाले क्षेत्र में काम करने वाले मजदूरों को Dust Mask उपलब्ध कराना होगा तथा मजदूरों को सुरक्षा तथा स्वास्थ्य के संबंध में जानकारी तथा प्रशिक्षण की व्यवस्था की जावे।
17. प्रोजेक्ट साइट पर डिस्पेन्सरी की सुविधा सुनिश्चित किया जावे।
18. पर्यावरण अनुमति की एक-एक प्रति संबंधित अधिकारियों को तथा स्थानीय निकाय पंचायत एवं नगरपालिका, जैसी भी स्थिति हो, को उपलब्ध कराया जावे।
19. पर्यावरण सुरक्षा को दृष्टिगत रखते हुए मंत्रालय या अन्य सक्षम प्राधिकारियों द्वारा शर्तों संशोधित किया जावेगा या अन्य नई शर्तें लगाई जावेगी।
20. परियोजना प्रस्तावक द्वारा गलत जानकारी देने या पर्यावरण अनापत्ति (E.C.) में उल्लेखित शर्तों का उल्लंघन करने की स्थिति में E.C. Withdrawal की स्थिति निर्मित होगी।

21. पूर्व पर्यावरणीय अनुमति के विरुद्ध कोई भी अपील नेशनल ग्रीन ट्रिब्यूनल में दायर दि जावेगा जो कि राष्ट्रीय हरित अधिकरण एक्ट 2010 की धारा 16 के तहत 30 दिवस में द करना होगा।
22. उपरोक्त शर्तों के अतिरिक्त भविष्य में शासन द्वारा जो भी अतिरिक्त शर्तें अधिरोपित दि जायेंगी, वह परियोजना प्रस्तावक के लिये मान्य होंगी।

(हर्ष सिंह)
सदस्य सचिव
DEIAA

सिवनी दिनांक : 7/9/

पृष्ठा. कं. / 1255 / खनिज / DEIAA Noc / 2018
प्रतिलिपि :-

1. मुख्य सचिव, म0प्र0 पर्यावरण विभाग, मंत्रालय भोपाल की ओर सूचनार्थ।
2. सचिव, SEIAA, एफ्फ्रो पर्यावरण परिसर भोपाल
3. सदस्य सचिव, म0प्र0 प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5 अरेरा कालोनी भोपाल-452
4. संचालक (एस.), क्षेत्रीय कार्यालय वन एवं पर्यावरण विभाग, केन्द्रीय पर्यावरण भवन, लिंक रोड 03, रविशंकर नगर भोपाल 462016
5. संचालक, भौमिकी तथा खनिकर्म, खनिज भवन, अरेरा हिल्स भोपाल (म0प्र0)
6. संबंधित परियोजना प्रस्तावक श्रीमति अंजू पति संतकुमार चौधरी निवासी केवलारी जिला सिव
7. सचिव जिला स्तरीय विशेषज्ञ आकलन समिति (DEAC) सिवनी।
8. गार्ड फाइल.

(आर.पी.कमलेश)
प्रभारी अधिकारी



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal

VALIDITY (A/W): 14/01/2024

CONSENT NO: ***

PCB ID: 117386

NO: /MPPCB/JBP

To,
The Occupier,
M/s. Anju Choudhary, Bolder Mine,
Village- Sunjhiri, Tehsil-Keolari
Dist : Seoni, Tal : Kewlari, SIDC : Not In SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 757078 Dt. 16/01/2019 and last communication received on Dt.10/01/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 14/01/2024 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- a. Location:** KH. No. 175, 182, 184. P.H. No. 34, Village- Sunjhiri, Tehsil-Keolari, Distt.-Seoni
Mine area :3.5 Hectare
- b. The capital investment in lakhs:** Rs. 25
- c. Product & Production Capacity:**

Product	CTE Qty	CCA Qty	Applied Qty / year
MINING OF BOLDER	45535.000 MT3	45335.000 MT3	45535.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 14/10/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act

- * General conditions

The Mine management shall construct boundary wall all along periphery of stone Mine within two months failing which this renewal of consent shall be deemed as cancelled



e-Signed On 06/02/2019 17:13:46
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # QI35316PF2

SHRINIVAS DWIVEDI
Regional Officer

Consent No:AW-61467,Validity:14/01/2024, Outward No:16673,06/02/2019



Consent Order

M.P. Pollution Control Board - Jabalpur
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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD 3 Days 270C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	1.000	0.200	Tankers	
2	Plantation / Horticulture	0.500	0.000	Tankers	
3	Spray in Mines	3.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water as per Water (Prevention and Control of Pollution) Cess Act 1977 for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications

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Consent Order

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and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazd & other waste Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 µg/m³ (PM10 µg/m³ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 µg/m³ (PM2.5 µg/m³ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 µg/m³
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 µg/m³
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 µg/m³
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

Consent No:AW-61467,Validity:14/01/2024, Outward No:16673,06/02/2019



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

11. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

12. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

Consent No:AW-61467,Validity:14/01/2024, Outward No:16673,06/02/2019



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board

(Regional Officer)



e-Signed On 06/02/2019 17:13:46
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # QI35316PF2

SHRINIVAS DWIVEDI
Regional Officer

Consent No:AW-61467, Validity:14/01/2024, Outward No:16673,06/02/2019



State Environment Impact Assessment Authority, M.P.
(Ministry of Environment, Forest and Climate Change, Government of India)

Environmental Planning & Coordination Organization

Paryavaran Parisar, E-5, Arera Colony
Bhopal - 462016

visit us <http://www.mpseiaa.nic.in>

Email : mpseiaa@gmail.com

Tel.: 0755 - 2466970, 2466859

Fax : 0755 - 2462136

No.: 6533 /SEIAA/21

Date: 16.2.21

To,

Smt. Anju Choudhari
Keolari,
Dist. - Seoni, MP

Sub:- Case No. – 6789/2020 Prior Environmental Clearance for **Crusher Stone Quarry** (opencast semi-mechanized method with drilling and controlled blasting) in an area of 4.0 ha. for production capacity of 60000 cum per annum at khasra No. 315 Part, Village - Bichhuaraiyat, Tehsil - Keolari, Dist. - Seoni (MP) by Smt. Anju Choudhari, Keolari, Dist. - Seoni, MP, Email - anjuchaudhari102@gmail.com, Mobile - 9990366186.

- I. This has reference to your letter received in SEIAA office on 27.01.2020 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz., the Form - I, Pre-Feasibility Report, ToR and subsequently submission of EIA, Public Hearing and the additional clarifications furnished in response to the observations of the State Expert Appraisal Committee (SEAC) and State Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.
- II. It has been noted that the proposal is Stone Quarry in an area of 4.00 ha. The mining lease area is located in Khasra No. 315 Part, Village - Bichhuaraiyat, Tehsil - Keolari, Dist. - Seoni (MP). There is no National Park/Sanctuary/Biodiversity area within 10 Km radius. There is no forest boundary is less than 250 m distance from the ML area. It lies at geographical co-ordinates at latitude 22°24'25.96" to 22°24'24.28"N and longitude 80°01'52.24" to 80°01'54.77"E as per mining plan. Mining Plan is approved under Rule 42 of Madhya Pradesh Minor Mineral Rules 1996, by DGM, Jabalpur vide letter no. 578/khani/na.kra./2018 Jabalpur Dtd. 11.03.2019.
- III. The proposed project is for production capacity 60000 cum/annum. The mining will be carried out by opencast semi-mechanized method with drilling and controlled blasting. The total water requirement is 7.6 KLD KLD (1.0 KLD for Domestic use + 2.4 KLD for Green Belt Development + 4.2 KLD for Dust Suppression which will meet through hired tankers from nearby Villages after getting the NoC, from Sarpanch. The public hearing was conducted on 28.10.2020 at Village - Bichhuaraiyat, Tehsil - Keolari, Dist. - Seoni (MP) under the Chairmanship of ADM, Seoni.
- IV. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533/(E), dated 14th Septezber 2006.

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B. 145844-Anju Choudhari Bolder Mines accepts the LEGAL responsibility and undertakes that the furnished information is CORRECT & ACCURATE.

Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 657th meeting dtd. 08.02.2021 and decided to accept the recommendations of 475th SEAC meeting dtd. 28.01.2021.

Hence, Prior Environmental Clearance is granted for Crusher Stone Quarry (opencast semi-mechanized method with drilling and controlled blasting) in an area of 4.0 ha. for production capacity of 60000 cum per annum at khasra No. 315 Part, Village - Bichhwaraiyat, Tehsil - Keolari, Dist. - Seoni (MP) for the lease period to Smt. Anju Choudhari, Keolari, Dist. - Seoni, MP, Email - anjuchoudhari102@gmail.com, Mobile - 9990366186, subject to the compliance of following specific conditions as recommended by SEIAA & SEAC and subsequent Standard Conditions.

A. Specific Conditions

1. Before commencing any mining activity fencing shall be carried out all around the lease area. Proper watch and ward arrangements should be made with installation of signage at 4 corners of lease area to avoid any untoward incident involving public and animals by the PP.
2. Lease agreement shall be carried out before execution of mining operation.
3. Plantation programme as mentioned in EIA/EMP and presented during presentation in SEIAA & SEAC shall be followed in content and spirit.
4. PP shall demarcate a barrier zone of 7.5 m as no mining zone in the periphery of mining lease area and develop a green belt. Three rows plantation shall be carried out in the greenbelt area in current year with proper watering arrangement.
5. PP will plant 3 years old 7200 saplings of suitable tree species i.e. Neem, Pipal, sissoo, Bargad, Amaltas, Khirni, Mango, Guava, Mahua, Imli will be planted at mine lease boundary and at Khasra no 313 and at identified revenue land in consultation with Gram Panchayat/district administration.
6. The mining operation shall be restricted to above ground water table and in no case it should intersect the ground water table. In case of working below the ground water table, approval of the Central Ground Water Board shall be obtained.
7. The overburden and waste will be stacked for five years and simultaneously backfilled in the mined out area where plantation will be raised on it.
8. No overburden will be dumped outside the mine lease area.
9. Regular water quality monitoring shall be carried out by PP before discharging it into the nearby agriculture fields from authorized laboratory in consultation with Regional Officer, MPPCB. Regular air and noise quality monitoring shall also be carried out by PP at regular interval from authorized laboratory in consultation with Regional Officer, MPPCB.
10. PP shall ensure the generation of employment opportunities nearby Village on priority basis.
11. Payments of wages to the workers shall be done in consonance with the provisions in the labour laws.
12. Proper infrastructure with shelter, drinking water, toilet and first-aid facilities shall be provided for the laborers. A provision should be made to construct a pakka rest shelter along with toilet and drinking water facility.
13. PP should also carry out regular sprinkling in the mining lease area to arrest dust emission from mining activities affecting the nearby agriculture fields.
14. Mining shall be limited to the area as shown in surface plan and as per the approved mining scheme.
15. PP shall ensure the proper water supply arrangements for plantation especially in summer season.
16. PP shall ensure proper implementation of plantation, dust suppression, construction of approach road and maintenance of existing pakka road as part of Environmental Management Plan. Additional budget provision shall be made as part of EMP.
17. PP must ensure the proper implementation of following activities under CER as committed:

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B. 145844-Anju Choudhari Bolder Mines accepts the LEGAL responsibility and undertakes that the furnished information is TRUE & ACCURATE.

- ❖ To repair drainage system (20 meters) in village Bichhuaraiyat.
- ❖ Repairing & renovation of Govt. School building/Aganwadi at village Bichhuaraiyat.
- ❖ To provide solar street light (02 number) at nearby had pump in Village Bichhuaraiyat.
- ❖ Maintenance of village road (30mX3m) in village Bichhuaraiyat.

PP shall ensure contribution of funds on behalf of village under Jal Jeewan Mission in consultation with Janpad Panchayat and PHED. PP shall give preference to develop/provide infrastructural facilities in schools or aanganwadies of above villages. The modification to the above activities can be made with the permission of the district administration and need based activity for the development of nearby villages shall be implemented by PP in consultation with the District Collector and Gram Panchayat.

18. PP should ensure to submit half yearly compliance report, Plantation and CER activity report along with photographs of all activities in MP-SEIAA. If PP is failed to upload or submit two consecutive half yearly compliance reports of EC conditions to concerned authority (SEIAA and Regional Office, MoEF&CC, Gol, Bhopal) than prior environmental clearance issued to PP will automatically be treated as cancelled/ revoked as per OM No. 930/SEIAA/2019 dated 30.05.2019 issued by MPSEIAA.

B. Pre-Mining Phase

19. The lease boundary should be clearly demarcated at site with the given co-ordinates by pillars.
20. Necessary consents for proposed activity shall be obtained from MPPCB and the air / water pollution control measures have to be installed as per the recommendation of MPPCB.
21. Authorization (if required) under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 should be obtained by the PP if required.
22. PP will also carry out fencing all around the lease area.
23. If any tree uprooting is proposed necessary permission from the competent authority should be obtained for the same.
24. For dust suppression, regular sprinkling of water should be undertaken.
25. Haul road and shall be compacted on regular interval and transport road will be made pucca (tar road) and shall be constructed prior to operation of mine.
26. PP will obtain other necessary clearances/NOC from respective authorities.
27. Slope stability study shall be carried out before commencing the mining activities.
28. Reject stone shall be sold only after approval of the State Government as per the prevailing rules & regulations.

C. Mining Operational Phase

29. No overcharging during blasting to avoid vibration.
30. Controlled and muffle blasting shall be carried out considering habitation northern side of the lease.
31. Working height of the loading machines shall be compatible with bench configuration.
32. Slurry Mixed Explosive (SME) shall be used instead of solid cartridge.
33. No explosive will be stored at the mine site.
34. No intermediate stacking is permitted at the mine site.
35. No dump shall be stacked outside the lease area.
36. Overhead sprinklers shall be provided in mine.
37. Curtaining of site shall be done through thick plantation all around the boundaries of all part of lease. The proposed plantation scheme should be carried out along with the mining and PP would maintain the

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plants for five years including casualty replacement. Initially, dense plantation shall be developed along the site boundary (in three rows) to provide additional protection in one year only.

38. Peripheral plantation all around the project boundary shall be carried out using tall saplings of minimum 2 meters height of species which are fast growing with thick canopy cover preferably of perennial green nature. As proposed in the landscape plan & EMP a minimum of 7200 trees shall be planted on barrier zone, backfilled area and along the transportation route.
39. Transportation of material shall be done in covered vehicles.
40. Transportation of minerals shall not be carried out through forest area.
41. The OB shall be reutilized for maintenance of road. PP shall bound to compliance the final closure plan as approved by the IBM.
42. Garland drain and bund along with settling tank will be maintained in the boundary side and around dump to prevent siltation of low lying areas and in rush of water into the mine. The size of the drain will be 828M X 1.5M X 2M. The settling tank will be 02 in number of size 10m x 02 m x 02.
43. All garland drains shall be connected to settling tanks through settling pits and settled water shall be used for dust suppression, green belt development and beneficiation plant. Regular de-silting of drains and pits should be carried out.
44. For dust suppression over head sprinkler shall be provided while on transport road for dust suppression tankers shall be provided.
45. The existing and proposed land use plan of the mine is as follows:

S. N	USE	PRESENT Area (Hectare)	AT THE END OF MINE LEASE PERIOD Area (Hectare)
1.	PITS	0.00	0.00
2.	PLANTATION (within Barrier Zone)	0.00	0.6704
3.	RESERVOIR	0.00	3.3296
4.	Shed & crusher	0.00	0.00
5.	UNUSED	4.00	0.00
TOTAL		4.0	4.0

46. Appropriate and submitted activities shall be taken up for social up-liftment of the Region. Funds reserved towards the same shall be utilized through Gram Panchayat. Further any need base and appropriate activity may be taken up in coordination with local panchayat.
47. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
48. The commitments made in the public hearing are to be fulfilled by the PP.
49. Fund should be exclusively earmarked for the implementation of EMP through a separate bank account.
50. PPE's such as helmet, ear muffs etc should be provide to the workers during mining operations.

D. Entire Life of the Project

51. In the proposed EMP, capital cost is Rs.14.01 Lakh is proposed and Rs.12.26 Lakh /year as recurring expenses.
52. For this project PP has proposed following physical targets under as Corporate Environment Responsibility (CER) for remaining project period :

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16. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.
17. Over burden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 20 m, each stage shall preferably be of maximum 10 m and overall slope of the dump shall not exceed 35°. The OB dump shall be backfilled and shall be scientifically vegetated with suitable native species to prevent erosion & surface run off.
18. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB on six monthly basis.
19. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Deptt. Herbs & shrubs shall also form a part of afforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB every year.
20. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of minerals and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation. No overloading of minerals for transportation shall be committed. The trucks transporting minerals shall not pass through wild life sanctuary, if any in the study area.
21. Four ambient air quality-monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO₂, NO_x monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up-loaded and displayed on the company's website.
22. Data on ambient air quality (RPM, SPM, SO₂, NO_x) should be regularly submitted to the Regional office, MoEF, Gol, Bhopal and the State Pollution Control Board / Central Pollution Control Board once in six months.
23. Ambient air quality at the boundary of the mine premises shall conform to the norms prescribed in MoEF notification no. GSR/826(E) dtd. 16.11.09.
24. Fugitive dust emissions from all the sources shall be controlled. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained. The dust emission shall be monitored regularly as per norms and records to be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB regularly.
25. Measures shall be taken for control of noise levels below 75 dBA in the work environment. Workers engaged in operations of HEMM, etc., shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
26. Rain water harvesting shall be undertaken to recharge the ground water source. Status of implementation shall be submitted to the Regional Office, MoEF, Gol, Bhopal and MP PCB within six months and thereafter every year from the next consequent year.
27. Regular monitoring of ground and surface water sources for level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year i.e. pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January) and the data thus collected shall be regularly sent to Regional Office, MoEF, Gol, Bhopal, MP PCB, Central Ground Water Authority and Regional Director, Central Ground Water Board.
28. The waste water from the mine if any, shall be treated to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The oil and grease trap shall be installed for the effluents generated from the workshop, if any, before discharging into the natural stream. The discharged water from the tailing dam, if any shall be regularly monitored and

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report submitted to the Regional Office, Ministry of Environment & Forests, Gol, Bhopal, Central Pollution Control Board, and the State Pollution Control Board.

29. Hydro-geological study of the area shall be reviewed by the project proponent annually. In case adverse effect on ground water quality and quantity is observed mining shall be stopped and resumed only after mitigating steps to contain any adverse impact on ground water is implemented.
30. Occupational health check up for the workers including identification of work related health hazards, training on malaria eradication, HIV, and health effects on exposure to mineral dust etc. shall be carried out. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures shall be conducted followed by follow up action wherever required. It should be made available for inspection whenever asked. Necessary funds for this also should be earmarked.
31. Project Proponent shall ensure appropriate arrangement for shelter and drinking water for the mine workers.
32. Persons working in dusty areas shall be provided with protective respiratory devices and they shall also be imparted adequate training and information on safety and health aspects.
33. Commitment towards CER have to be followed strictly.
34. Special measures shall be adopted to prevent the nearby settlements from the impacts of mining activities.
35. The Project Proponent shall inform to the Regional Office, MoEF, Gol, Bhopal and MP PCB regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
36. The necessary funds as per mandate shall kept for environmental protective measures which should be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the Regional Office, MoEF, Gol, Bhopal and MP PCB.
37. The Regional Office, MoEF, Gol, Bhopal and MP PCB shall monitor compliance of the stipulated conditions. A complete set of documents including Environmental Management Plan, and other relevant documents should be given to Regional Office, MoEF, Gol, Bhopal and MP PCB.
38. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government who in turn has to display the same for 30 days from the date of receipt.
39. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the State Level Environment Impact Assessment Authority (SEIAA) website at www.mpseiaa.nic.in and a copy of the same shall be forwarded to the Regional Office, MoEF, Gol, Bhopal.
40. The project proponent has to strictly follow directions/guideline issued by the MoEF, Gol, CPCB and other Govt. agencies from time to time.
41. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the Regulatory Authority on 1st June and 1st December of each calendar year.
42. The SEIAA of M.P. reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.
43. These stipulations would be enforced among others under the provisions of Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and control of Pollution) Act 1981, the Environment (Protection) Act, 1986, the Public Liability (Insurance) Act, 1991 and EIA Notification, 2006.
44. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.

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45. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
46. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.
47. All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, Forest Conservation Act, 1980 and Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.
48. The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
49. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the Regional Office of MoEF.


(Tanvi Sundriyal)
Member Secretary

Endt No. / SEIAA/21 Dated:

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal-462016
4. Collector, District Seoni (M. P.)
5. Divisional Forest Officer, District Seoni (M. P.)
6. I.A. Division, Monitoring Cell, MoEF& CC, Gol, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi- 110 003.
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal-462016.
8. Director, Geology & Mining, Madhya Pradesh, 29-A, Khanij Bhawan, Arera Hills, Bhopal – 462002.
9. District Mining Officer, District Seoni (M. P.)
10. DEO, SEIAA, for update on website.
11. Guard file.


(Alok Nayak)
Officer-in-Charge

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Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Fresh
Valid up to 04/03/2027

CONSENT NO: ***

PCB ID: 145844

Outward No:21048,04/03/2022
NO: /MPPCB/JBP

Consent No:AW-97842

To,
The Occupier,
M/s. Anju Choudhari Bolder Mines,
Village- Bichhuarait, Tehsil – Keolari,
City : Bichuwa Ryt,
Dist : Seoni (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1128899 Dt. 25/02/2022 and last communication received on Dt.25/02/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 04/03/2027 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh.No-315 P.H. No- 37, Village- Bichhuarait, Teh- Keolari, District - Seoni (M.P.)
- Mining Lease Area:** 4.0 Hect.
- Product & Production Capacity:**

Product	Qty / year
Mining of Bolder	60000.0 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 04/03/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

The Mine management Shall provide dust Separation facility properly and water spray on haul road, Failing which this renewal of consent shall be deemed as cancelled.

Signature Not Verified

Digitally Signed by :

A.K.JAIN,S.E.

Date: 04/03/2022 05:22:49 PM

ALOK KUMAR JAIN
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # J3PCSA6COH



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 3.000	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Borewell	
2	Plantation / Horticulture	0.300	0.000	Borewell	PLANTATION

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.

Consent No:AW-97842



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M.P. Pollution Control Board - Jabalpur
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iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

Consent No:AW-97842



Consent Order

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Transportation		0		Green Belt, Water Sprinkler, Wind Breaking Wall,	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated:

16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-0)

Additional Air condition:-

Consent No:AW-97842



Consent Order

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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

Consent No:AW-97842



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
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Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # J3PCSA6COH

ALOK KUMAR JAIN
Regional Officer

Consent No:AW-97842



2107 9122

State Environment Impact Assessment Authority, M.P.
(Government of India, Ministry of Environment & Forests)
Environmental Planning & Coordination Organization
Paryavaran Parisar, E-5, Arera Colony
Bhopal - 4620 16
visit us <http://www.mpseiaa.nic.in>
Tel: 0755-2466970, 2466859
Fax : 0755-2462136

No: 10268 / SEIAA / 15

Date: 5/11/16

To,
Shri Dallulal Chaudhari,
Keolari, Seoni
District - Seoni (M.P.) - 480994

Sub: Case No. 2439/2015 Prior Environmental Clearance for **Stone Quarry** (open cast / semi-mechanized method) in area of 4.00 ha. for production capacity 39900 cum/year at Khasra No. 328/1 & 329/1 at Village - Bichuwa Ryt, Theshil - Keolari, District - Seoni (M.P.) by Shri Dallulal Chaudhari, Keolari, District - Seoni (M.P.) - 480994, (Mob: No.9425486238)

This has reference to your application received in SEIAA office on 23.01.2015 and subsequent letters seeking Prior Environmental Clearance for the above project under the EIA Notification, 2006. The proposal has been appraised as per prescribed procedure in the light of provisions under the EIA Notification, 2006 on the basis of the mandatory documents enclosed with the application viz. the Form - I, Appendix-1, Mining Plan, EMP and the additional clarifications furnished in response to the observations of the State Level Expert Appraisal Committee (SEAC) and State Level Environment Impact Assessment Authority (SEIAA) constituted by the competent Authority.

II. There is no National Park/Sanctuary and interstate boundary within 10 Km radius. There is no human settlement/water body within 500 m from mining site. There is no forest boundary within 250 m from mining site.

The **Stone Quarry** project is for production capacity of 39900 cum/year. The mining will be carried out by Opencast/semi-mechanized Method

III. The project has been considered in accordance with the provisions of the EIA notification issued by the Ministry of Environment & Forests vide S.O. 1533 (E), dated 14th September 2006.

IV. Based on the information submitted, as at Para (II) above and others the State Level Environment Impact Assessment Authority (SEIAA) considered the case in its 268th meeting dtd. 05.12.2015 and decided to accept the recommendations of 239th SEAC meeting dtd. 04.11.2015

Hence, Prior Environmental Clearance is granted for **Stone Quarry** (Open cast/semi-mechanized method) in an area of 4.00 ha. for production capacity of 39,900 cum/year at Khasra No. 328/1 & 329/1 at Village- Bichuwa Ryt, Theshil-Keolari, District - Seoni (M.P.) **for the lease period to Shri Dallulal Chaudhari, Keolari, District - Seoni (M.P.) - 480994**, subject to the compliance of the following specific conditions as recommended by SEIAA & SEAC and subsequent standard conditions.

A. Specific Conditions:

1. PP shall not start mining activity before execution of lease agreement.
2. The depth of the pit shall not exceed 6m. at the end of lease period and not beyond that
3. The amount towards reclamation of the land in MLA shall be carried out through the mining department. The appropriate amount as estimated for the activity by mining department has to be deposited with the Collector to take up the activity after the mine is exhausted.
4. PP shall be responsible for discrepancy (if any) in the submissions made by the PP to SEAC

A. Any Specific Information Called for [in SCRUTINY] (000) Uploaded in XGN on 02/03/2016 14:54:30 from IP No: 122.175.162.15.

B. 86285-Thallu Lal Choudhary Bolder Mines accepts the LEGAL responsibility

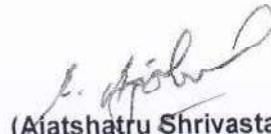
and undertakes that the furnished information is CORRECT & ACCURATE.

6. Necessary consents shall be obtained from MPPCB and the air pollution control measures for crusher have to be installed as per the recommendation of MPPCB.
7. Curtaining of site shall be done using appropriate media.
8. The proposed plantation should be carried out along with the mining @ 45 trees per hectare and PP would maintain the plants for five years including casualty replacement.
9. Transportation shall not be carried out through forest area.
10. Appropriate activities shall be taken up for social up-liftment of the Region. Funds reserved towards the same shall be utilized through Gram Panchayat.
11. PP will take adequate precautions so as not to cause any damage to the flora and fauna during mining operations.
12. Expansion or modernization in the project, entailing capacity addition with change in process and or technology and any change in product - mix in proposed mining unit shall require a fresh Environment Clearance.

B. Standard Conditions:

1. Controlled blasting techniques, as and when required, shall be carried out in the day time only.
2. Mining will be carried out as per the approved Mining Plan. In case of any violation of Mining Plan the Environmental Clearance given by SEIAA will stand cancelled.
3. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points.
4. Where the quarry is in a hilly terrain and where some part of the hill is already cut for quarrying, further hill cutting shall not be done. In such cases, deepening the existing operational area may be preferably done.
5. Precise mining area will be jointly demarcated at site by officials of Mining/Revenue department prior to mining operations for all proposals under consideration.
6. The lease holder shall obtain necessary prior permission of the competent authorities for ~~drawal of requisite quantity of water (surface water and groundwater), if required for the~~ drawal of requisite quantity of water (surface water and groundwater) for the project.
7. Parking of vehicles should not be made on public places.
8. Special Measures shall be adopted to prevent the nearby settlements from the impacts of mining activities. Maintenance of roads through which transportation of minor minerals is to be undertaken, shall be carried-out regularly.
9. Measures for prevention and control of soil erosion and management of silt shall be undertaken.
10. Trenches / garland drains shall be constructed at foot of dumps to arrest silt from being carried to water bodies.
11. The project proponent will ensure necessary protection measures around the mine pit, waste dumps and garland drain.
12. Top soil / solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area.
13. Plantation programme shall be carried out as per EMP. Self sustenance of the vegetation should be ensured. No tree-felling shall be done in the leased area, except only with the permission from competent authority.
14. The vehicles transporting minerals shall be covered with a tarpaulin or other suitable enclosures so that no dust particles / fine matters escape during the course of transportation.
15. Project proponent shall ensure appropriate arrangements for shelter and drinking water for the mine workers.
16. Persons working in dusty areas shall be provided with protective respiratory devices and they shall be provided with information on safety and health aspects.

18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies, as applicable, in addition to the relevant officers of the Government
19. The Ministry or any other competent authority may alter/modify the conditions or stipulate any further condition in the interest of environment protection.
20. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
21. Any appeal against this prior environmental clearance shall lie with the Green Tribunal, if necessary, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.


(Ajatshatru Shrivastava)
Member Secretary

Endt No. / SEIAA/15 Dated:

Copy to:-

1. Principal Secretary, Department of Environment, Government of Madhya Pradesh, Mantralaya, Bhopal.
2. Secretary, SEAC, Research and Development Wing Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony Bhopal-4620 16
3. Member Secretary, Madhya Pradesh Pollution Control Board, Paryavaran Parisar, E-5, Arera Colony, Bhopal - 462016
4. Collector, District - Seoni, (M. P.)
5. Divisional Forest Officer, District - Seoni, (M. P.)
6. I.A. Division, Monitoring Cell, MoEF & CC, Gol, Paryavaran Bhawan, Jorbagh Road, New Delhi - 110 003
7. Director (S), Regional office of the MOEF, Western Region, Kendriya Paryavaran Bhawan, Link Road No. 3 Ravi Shankar Nagar, Bhopal - 462016
8. Director, Geology & Mining, Khanij Bhavan, Arera Hills Bhopal M.P.
9. District Mining Officer, District - Seoni, (M. P.)
10. Guard file


(Alok Nayak)
Officer-in-Charge



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal (23/07/2024)

CONSENT NO: ***

PCB ID: 86285

Outward No: ~~MPCB/CP~~ 2019

Consent No: AW-67344

To,

The Occupier,

M/s. Thallu Lal Choudhary Bolder Mines,

KH. NO-328/1,329/1 P.H. NO-37 (Rakwa-4.0 Hect), village-Bicuwa Raiyat Teh- Keolari Distt - Seoni,

village-Bichuwa Raiyat Teh- Keolari Distt - Seoni, City : Bichuwa Raiya,

Dist : Seoni, Tal : Kewlari, SIDC : Not In SIDC

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

Ref: Your Consent to Operate Application Receipt No. 857384 Dt. 30/06/2019 and last communication received on Dt. 22/06/2019

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 23/07/2024 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

a. Location: KH. NO-328/1,329/1 P.H. NO-37 (Rakwa-4.0 Hect), village-Bicuwa Raiyat Teh- Keolari Distt - Seoni

b. The capital investment in lakhs: Rs. 200

c. Product & Production Capacity:

Product	Qty / year
Mining Of Bolder/Year	39900.000 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 23/07/2024 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions



e-Signed On 02/07/2019 10:36:19
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5FJ4S652N1

SHRINIVAS DWIVEDI
Regional Officer



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.500 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₅ Days 27 ^o C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

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Suspended Solids	Not exceed	100 mg/l.
BOD ₅ Days 27 ^o C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 7.000	WWG : 0.500	Water Source	Remark
1	Domestic Purpose	1.000	0.500	Tankers	
2	Dust Suppression	5.000	0.000	Tankers	
3	Plantation / Horticulture	1.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

- Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.
- Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of the American Public Health Association, New York U.S.A. shall be used.
- The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

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- i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.
- ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:
 - (i) The date, exact place and time of sampling
 - (ii) The dates on which analysis were performed
 - (iii) Who performed the analysis?
 - (iv) The analytical techniques or methods used and
 - (v) The result of all required analysis
- iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.
- iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:- (if any) :-

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-
2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:
 - a. Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - b. Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
 - c. Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - d. Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
 - e. Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$
3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.
4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.
5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.
6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.
7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises
8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.
9. Industry shall take effective steps for extensive tree plantation atleast in 03 rows of the local tree species with minimum spacing of 4X4 meter within or around the industry/unit premises for general improvement of environmental conditions and as stated in additional condition

Additional Air condition:- (if any) :-

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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent/authorisation is transferable, in case of change of ownership/management and addresses of new Owner/partner/Directors/proprietor should immediately apply for the same.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation of failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:- (if any) :-

Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of

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expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



e-Signed On 02/07/2019 10:36:19
(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 5FJ4S652N1

SHRINIVAS DWIVEDI
Regional Officer

Consent No:AW-67344

ला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, सिवनी

क्र/ 1491 /खनिज/ DEIAA

Noc/2017

सिवनी दिनांक : 22.11.17

प्रति,

श्रीमति रानू परवार
निवासी जिला-सिवनी

विषय :-प्रकरण 135/2017 श्रीमति रानू परवार पति मनेश परवार जिला सिवनी को ग्राम सुनझिरी तहसील केवलासी जिला सिवनी के खसरा क्र. 354 रकबा 1.64 हे० (मात्रा 13680 घ. मी. प्रतिवर्ष) क्षेत्र के उत्खनि पट्टा हेतु पूर्व पर्यावरणीय अनापत्ति वावत्।

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विषयांतर्गत आवेदन डिया में EIA नोटिफिकेशन 2006 के तहत समस्त अभिलेखों सहित पूर्व पर्यावरणीय अनुमति हेतु दिनांक 28.10.17 को प्रस्तुत किया गया है जिसका प्रकरण क्र० 135/17 है। राजपत्र दिनांक 20.7.16 के तहत DEIAA एवं DEAC के गठन के पश्चात EIA नोटिफिकेशन 2006 के तहत निर्धारित आवेदन, खनन योजना, पर्यावरण प्रबंध योजना तथा अन्य दस्तावेज प्रस्तुत किये गये हैं। जिसका आंकलन जिला स्तरीय विशेषज्ञ आंकलन समिति द्वारा किया गया।

1. स्वीकृत क्षेत्र से 10 कि.मी. की पश्चि में नेशनल पार्क, अभ्यारण इका संसोदिव जोन तथा अन्तर्राज्यकीय सीमा नहीं है। 500 मी. के दायरे में मानव बसाहट नहीं है, स्वीकृत क्षेत्र से 250 मीटर के अंदर वन क्षेत्र नहीं है।
उत्खनि पट्टा का प्रोजेक्ट 13680 घ०मी० प्रतिवर्ष उत्पादन क्षमता का है, खनन संक्रियाएं (Opencast/ semi mechanized) विधि द्वारा किया जावेगा।
2. वन एवं पर्यावरण मंत्रालय के नोटिफिकेशन दिनांक 14 सितम्बर 2006 के प्रावधानों के तहत प्रोजेक्ट पर विचार किया गया।
3. पैरा II में उल्लेखित जानकारी तथा अन्य दस्तावेजों के आधार पर DEIAA की बैठक दिनांक 28.10.2017 को प्रकरण पर विचार किया गया तथा DEAC की बैठक की अनुशंसाओं को स्वीकार करने का निर्णय लिया गया।

अतः उत्खनि पट्टा (Opencast/ semi mechanized) ग्राम सुनझिरी खसरा क्र. 354 रकबा 1.64 हे तहसील केवलासी जिला सिवनी उत्पादन क्षमता 13680 घ०मी० प्रतिवर्ष के लिए पट्टे की अवधि तक श्रीमति रानू परवार को

DEIAA एवं DEAC द्वारा अनुमोदित शर्तों के पालन में Standard शर्तों के साथ पूर्ण पर्यावरणीय अनुमति जारी किया जाता है।

विशेष शर्तें-

1. पत्थर का उत्खनन अनुमोदित खनन योजना अनुसार 13680 घ.मी. वार्षिक से अधिक में ही खदान की गहराई अनुमोदित खनन योजना अनुसार होना चाहिये।
2. स्वीकृत क्षेत्र पर नियंत्रित ब्लारिस्टिंग प्रणाली का उपयोग किया जावे जिससे मानव बसाहट पर कोई प्रतिकूल प्रभाव न पड़े।
3. पर्यावरण प्रदूषण को नियंत्रण करने के लिये पट्टेदार को योजनाबद्ध प्रयास करना होगा।
4. भूजल स्तर को बनाये रखने हेतु खनन योजनाबद्ध तरीके से किया जावे।
5. प्रदूषण को नियंत्रित करने हेतु पर्याप्त वृक्षारोपण प्रतिवर्ष किया जावे। जिसे बंधानत बनाये रखना होगा एवं रखरखाव किया जाना होगा।
6. केशर डस्ट को नियंत्रित करने हेतु जल छिड़काव की पर्याप्त व्यवस्था की जावे।
7. केशर के छल्ले को मेटल शीट से कवर्ड किया जाना सुनिश्चित किया जावे।
8. पट्टेदार खनन संक्रियाओं के दौरान सावधानी रखें।
9. परियोजना प्रस्तावक द्वारा सड़क की ओर प्रदूषण को नियंत्रित करने हेतु पर्याप्त समय वृक्षारोपण किया जावे।
10. स्वीकृत खदान क्षेत्र के चारों ओर सुरक्षा की दृष्टि से फेंसिंग किया जाना सुनिश्चित किया जावे। फेंसिंग किये जाने के पश्चात ही भूप्रवेश की अनुमति दी जावेगी।
11. स्वीकृत खदान क्षेत्र के चारों ओर हरित पट्टी तैयार की जावे।
14. DEIAA एवं DEAC को प्रस्तुत किये गये प्रोजेक्ट से संबंधित समस्त जानकारियों के लिए परियोजना प्रस्तावक जवाबदार होगा।
15. खनिज का परिवहन कवर्ड वाहनों में किया जावे।
16. न.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर से आवश्यक अनुमति लेना अनिवार्य है तथा न.प्र. प्रदूषण नियंत्रण बोर्ड जबलपुर के निर्देशों के तहत वायु प्रदूषण को नियंत्रित करने केशर पर समस्त उपाय किया जावे।
17. खदान पर प्रस्तावित वृक्षारोपण के तहत हरित पट्टी तैयार करना होगा तथा रिप्लेसमेंट के साथ पेड़-पौधे जीवित रखना होगा।
18. वनक्षेत्र से परिवहन नहीं किया जावे।
19. क्षेत्र के सामाजिक उत्थान हेतु उचित क्रियाकलाप किये जावे उक्त कार्य हेतु बजट का उपयोग ग्राम प्रताथताओं द्वारा किया जावेगा।
20. खनन संक्रियाओं के दौरान क्षेत्र के फ्लोरा एवं फौना (Flora & Fauna) को कोई नुकसान न हो इसके लिए परियोजना प्रस्तावक को पर्याप्त सावधानी रखना होगा।

प्रोजेक्ट में किसी भी प्रकार के परिवर्तन जैसे आधुनिकीकरण, क्षमता वृद्धि तथा तकनीकी परिवर्तन की स्थिति में नया पर्यावरणीय अनुमति लेना अनिवार्य है।

3) सामान्य शर्तें—

1. जहाँ जैसी स्थिति हो नियंत्रित क्लैस्टिंग प्रणाली का उपयोग केवल दिन के समय किया जावे।
2. खनन कार्य अनुमोदित खनन योजना अनुसार ही किया जावे। खनन योजना के उल्लंघन की स्थिति में DEIAA द्वारा जारी पर्यावरण अनापत्ति निरस्त कर दिया जावेगा।
3. वायु प्रदूषण वाले जगह जैसे लोडिंग, अनलोडिंग तथा ट्रान्सफर पाइन्ट्स पर नियमित जल छिड़काव की व्यवस्था की जावे।
4. जहाँ खदान पहाड़ी क्षेत्र में है तथा पहाड़ी का कुछ भाग खदान के लिए काटा (खोदा) जा चुका है वहाँ आगे पहाड़ी को नहीं काटना है ऐसे जगहों पर संभवतः खदान को गहरा किया जा सकता है।
5. स्वीकृत क्षेत्र का खनिज/राजस्व अमला द्वारा संयुक्त रूप से सीमांकन खनन संक्रियाएं प्रारंभ करने के पहले किया जाना अनिवार्य है।
6. यदि प्रोजेक्ट के लिए जरूरी हो तो सक्षम अधिकारी द्वारा सतह जल तथा भू-जल की आवश्यक मात्रा उपयोग करने की अनुमति लेना होगा।
7. सार्वजनिक जगहों पर वाहनों का पार्किंग नहीं करना है।
8. यदि नजदीक में मानव बसाहट हो तो खनन संक्रियाओं के प्रतिकूल प्रभाव को रोकने हेतु विशेष प्रयास करने होंगे। जिन सड़कों से खनिज का परिवहन किया जावेगा उनका नियमित रखरखाव जरूरी है।
9. मृदा क्षरण को रोकथाम एवं नियन्त्रण के साथ सिल्ट प्रबंधन सुनिश्चित किया जावे।
10. डम्पस के तलहटी (Foot) में Trenches/ Garland Drain बनाना होगा, जिससे पानी के द्वारा बहा कर लाई गई सिल्ट को रोका जा सके।
11. खदान, Waste Dump तथा Garland Drain के आसपास परियोजना प्रस्तावक द्वारा आवश्यक सुरक्षा व्यवस्था किया जावेगा।
12. सतही मिट्टी तथा सोलिड वेस्ट को व्यवस्थित रखना होगा जो बाढ़ में Back Filling के काम आवेगा।
13. पर्यावरण प्रबंध योजना अनुसार वृक्षारोपण किया जावे, Self Sustance of the vegetation should be ensured, बिना सक्षम अधिकारी के अनुमति के खदान क्षेत्र में वृक्षों को गिराया ना जावे।
14. खनिज परिवहन करने वाले वाहन तारपोलिन या अन्य उपयुक्त माध्यम से कवर्ड होना चाहिए ताकि परिवहन के दौरान धूल के कण/ Fine Matters बाहर न आवे।
15. परियोजना प्रस्तावक द्वारा खदान मजदूरों के विश्राम करने तथा पेयजल की पर्याप्त व्यवस्था सुनिश्चित किया जावे।
16. धूल वाले क्षेत्र में काम करने वाले मजदूरों को Dust Mask उपलब्ध कराना होगा तथा मजदूरों को सुरक्षा तथा स्वास्थ्य के संबंध में जानकारी तथा प्रशिक्षण की व्यवस्था की जावे।

- प्रोजेक्ट साइट पर डिस्पेन्सरी की सुविधा सुनिश्चित किया जावे।
- पर्यावरण अनुमति की एक-एक प्रति संबंधित अधिकारियों को तथा स्थानीय निकाय जैसे पंचायत एवं नगरपालिका, जैसी भी स्थिति हो, को उपलब्ध कराया जावे।
19. पर्यावरण सुरक्षा को दृष्टिगत रखते हुए मंत्रालय या अन्य सक्षम प्राधिकारियों द्वारा शर्तों को संशोधित किया जावेगा या अन्य नई शर्तें लगाई जावेगी।
20. परियोजना प्रस्तावक द्वारा गलत जानकारी देने या पर्यावरण अनापत्ति (E.C.) में उल्लंघित शर्तों का पालन नहीं करने की स्थिति में E.C. Withdrawal की स्थिति निर्मित होगी, जिसमें Environment Protection Act 1988 के प्रावधानों के तहत कार्यवाही की जायेगी।
21. पूर्व पर्यावरणीय अनुमति के विरुद्ध कोई भी अपील नेशनल ग्रीन ट्रिब्यूनल में दायर किया जावेगा जो कि राष्ट्रीय हरित अधिकरण एक्ट 2010 की धारा 16 के तहत 30 दिवस में दायर करना होगा।
22. उपरोक्त शर्तों के अतिरिक्त भविष्य में शासन द्वारा जो भी अतिरिक्त शर्तें अधिशोषित किये जायेंगी, वह परियोजना प्रस्तावक के लिये मान्य होंगी।

(हर्ष सिंह)

सदस्य सचिव

DEIAA

पृष्ठा. क्रं. / 1492 / खनिज / DEIAA Noc / 2016

सिवनी दिनांक : 22-11-17

प्रतिलिपि :- 1. मुख्य सचिव, MOPRO पर्यावरण विभाग, मंत्रालय भोपाल की ओर सूचनार्थ।

2. सचिव, SEIAA, एफ्फो पर्यावरण परिसर भोपाल

3. सदस्य सचिव, MOPRO प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिसर, ई-5 अरेरा कालोनी भोपाल-452016

4. संचालक (एस.1) क्षेत्रीय कार्यालय वन एवं पर्यावरण विभाग, केन्द्रीय पर्यावरण भवन, लिंक रोड नं. 03, रविशंकर नगर भोपाल 462016

5. संचालक, भौतिकी तथा खनिकर्म, खनिज भवन, अरेरा हिल्स भोपाल (MOPRO)

6. संबंधित परियोजना प्रस्तावक श्रीमति रानू परवार निवासी सिवनी जिला सिवनी

7. सचिव जिला स्तरीय विशेषज्ञ आकलन समिति (DEAC) सिवनी।

8. गार्ड फाइल,

आर-पी-कमलेश
प्रभारी अधिकारी



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RED-SMALL

CCA-Renewal
Valid up to 15/12/2025

CONSENT NO: ***

PCB ID: 127844

Outward No:21173.25/03/2022
NO: /MPPCB/JBP

Consent No:AW-98897

To,
The Occupier,
M/s. Ranu Parwar Bolder Mines,
Village-Sunjhhiri, Tehsil-Kewlari,
Dist : Seoni (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1130020 Dt. 12/03/2022 and last communication received on Dt.08/03/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 15/12/2025 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** Kh. No. 354, P.H.No.34, Village-Sunjhhiri Teh- Kewlari, Distt.-Seoni, Sunjhiri, Kewlari, Seoni (M.P.)
- Mining Lease Area:** 1.64 Hect.
- Product & Production Capacity:**

Product	Qty / Year
Mining of Bolder	13680.0 Mt3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 15/12/2025 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

The Mine management has provided dust Suppuration facility properly and water spray on haul road facility, fencing has been done around the mines area.

Signature Not Verified

Digitally Signed by :

A.K.JAIN,S.E.

Date: 25/03/2022 04:35:12 PM

ALOK KUMAR JAIN
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # TG62SF91TO



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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 4.000	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Tankers	
2	Dust Suppression	2.000	0.000	Tankers	
3	Spray in Mines	1.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

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the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Transportation		0		Green Belt, Water Sprinkler,	

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated: 16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-25)

Additional Air condition:-

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GENERAL CONDITIONS:

1. The non hazardous solid waste arising in the industry/unit/unit premises sweeping, etc. be disposed off scientifically so as not to cause any nuisance/pollution. The applicant shall take necessary permission from civic authorities for disposal to dumping site. If required.

Non Hazardous Solid wastes:-

Type of waste	Quantity	Disposal
Scrap/ Plastic packing material wood, card board, gunny bags etc		Sale to authorized party/As Per CPCB. MoEF Guide lines / Others.

2. The applicant shall allow the staff of Madhya Pradesh Pollution Control Board and/or their authorized representative, upon the representation of credentials:

- To inspect raw material stock, manufacturing processes, reactors, premises etc to perform the functions of the Board.
- To enter upon the applicant's premises where an effluent source is located or in which any records are required to be kept under the terms and conditions of this Consent.
- To have access at reasonable times to any records required to be kept under the terms and conditions of this Consent.
- To inspect at reasonable times any monitoring equipment or monitoring method required in this Consent: or,
- To sample at reasonable times any discharge or pollutants.

3. This consent / authorisation is transferable in nature, in case of any change in ownership / management, the new owner / partner / directors / proprietor shall immediately apply for the consent with new requisite information.

4. The issuance of this Consent does not convey any property rights in either real or personal property or any exclusive privileges, nor does it authorise any invasion of personal rights, nor any infringement of Central, State or local laws or regulations.

5. Industry shall install separate electric metering arrangement for running of pollution control devices and this arrangement shall be made in such fashion that any non functioning of pollution control devices shall immediately stop electric supply to the production and shall remain tripped till such time unless the pollution control device/devices are made functional. The record of electricity consumption for running of pollution control equipment shall be maintained and submitted to the Board every month

6. This consent is granted in respect of Water pollution control Act 1974 or Air Pollution Control act, 1981 or Authorization under the provisions of Hazardous and other Waste (Management & Transboundary movement) Rules 2016 only and does not relate to any other Department/Agencies. License required from other Department/Agencies have to be obtained by the unit separately and have to comply separately as per there Act / Rules.

7. Balance consent/authorisation fee, if any shall be recoverable by the Board even at a later date.

8. The applicant shall submit such information, forms and fees as required by the board not later than 180 day prior to the date of expiration of this consent/authorisation

9. The industry/unit shall establish a separate environmental cell, headed by senior officer of the unit for reporting the environmental compliances. The industry/ Unit shall submit environmental statement for the previous year ending 31st March on or before 30th September every year to the Board.

10. Industry shall obtain membership of Emergency Response Center of the Board if needed.

11. Knowingly making any false statement for obtaining consent or compliance of consent conditions shall result in the imposition of criminal penalties as provided under the section 42(g) of the Water Act or section 38 (g) of the Air Act.

12. After notice and opportunity for the hearing, this consent may be modified, suspended or revoked by the Board in whole or in part during its term for cause including, but not limited to, the following :

- Violation of any terms and conditions of this Consent.
- Obtaining this Consent by misrepresentation or failure to disclose fully all relevant facts.
- A change in any condition that requires temporary or permanent reduction or elimination of the authorized discharge.

13. On violation of any of the above-mentioned conditions the consent granted will automatically be taken as canceled and necessary action will be initiated against the industry.

Additional condition:-

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Consent/authorization as required under the Water (Prevention & Control of Pollution) Act, 1974, The Air (Prevention & Control of Pollution) Act, 1981 is granted to your industry subject to fulfillment of all the conditions mentioned above. For renewal purpose you shall have to make an application to this Board through XGN at least Six months before the date of expiry of this consent/authorisation. The applicant without valid consent (for operation) of the Board shall not bring in to use any outlet for the discharge of effluent and gaseous emission.

For and on behalf of
M.P. Pollution Control Board



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # TG62SF91TO

ALOK KUMAR JAIN
Regional Officer

Consent No:AW-98897

काल में लगाए

जिला स्तरीय पर्यावरण समाघात निर्धारण प्राधिकरण, सिवनी

क. / 1297 / खनिज / DEIAA Noc / 2016

सिवनी दिनांक : 23/6/16

ति.

मो० माजिद खान
निवासी बालाघाट खनिज भूखण्ड
जिला सिवनी (म. प्र.)

विषय— प्रकरण 4786/2015 मो० माजिद खान निवासी बालाघाट को ग्राम सुनझिरी तहसील कंवेलारी जिला सिवनी के खसरा क्र. 363/1,363/2,370/1 एकड़ 1.21 हे० (माना 5700 घ.मी. प्रतिवर्ष) क्षेत्र के उत्खनि पट्टा हेतु पूर्व पर्यावरणीय अनापत्ति बाबत।

विषयात्मक आवेदन शिवा में EIA नोटिफिकेशन 2006 के तहत समस्त अभिलेखों सहित पूर्व पर्यावरणीय अनुमति हेतु दिनांक 11.12.15 को प्रस्तुत किया गया है जिसका प्रकरण क्र० 4786/2015 है। राजपत्र दिनांक 20.12.15 के तहत DEIAA एवं DEAC के गठन के पश्चात् उक्त प्रकरण SEIAA पत्र क्र० 2104/16 दिनांक 18.5.16 द्वारा विचारण हेतु DEIAA को भेजा गया। EIA नोटिफिकेशन 2006 के तहत निर्धारित आवेदन, खनन योजना, पर्यावरण प्रबंध योजना तथा अन्य दस्तावेज प्रस्तुत किये गये हैं। जिसका मांकलन जिला स्तरीय विशेषज्ञ आकलन समिति द्वारा किया गया।

1. स्वीकृत क्षेत्र से 15 मि.मी. की परीधि में नेचुरल पार्क, अभयारण्य इको सेंसेटिव जोन तथा अन्तर्राष्ट्रीय सीमा नहीं है। 500 मी. के दायरे में मानव बसाहट तथा जलीय निकाय नहीं है, स्वीकृत क्षेत्र से 250 मीटर के अंदर वन क्षेत्र नहीं है।

उत्खनि पट्टा का प्रोजेक्ट 5700 घ०मी० प्रतिवर्ष उत्पादन क्षमता का है, खनन सक्रियता (Open cast/semi mechanized) विधि द्वारा किया जावेगा।

2. वन एवं पर्यावरण भंगजन्य के नोटिफिकेशन दिनांक 14 सितम्बर 2006 के प्रावधानों के तहत प्रोजेक्ट पर विचार किया गया।

3. पैरा II में उल्लेखित जानकारी तथा अन्य दस्तावेजों के आधार पर DEIAA की बैठक दिनांक 31.05.2016 को प्रकरण पर विचार किया गया तथा DEAC की बैठक दिनांक 25.05.2016 के अनुशंसाओं को स्वीकार करने का निर्णय लिया गया।

उक्त उत्खनि पट्टा (Open cast/ semi mechanized) ग्राम सुनझिरी खसरा क्र- 363/1,363/2,370/1 एकड़ 1.21 हे० तहसील कंवेलारी जिला सिवनी उत्पादन क्षमता 5700 घ०मी० प्रतिवर्ष के लिए पट्टे का अर्थात् मो० माजिद खान को DEIAA एवं DEAC द्वारा अनुमति प्राप्त शर्तों के पालन में Standard गेटों के साथ पूर्व पर्यावरणीय अनुमति जारी किया जाता है।

(अ). विशेष शर्तें-

1. पत्थर का उत्खनन अनुमोदित खनन योजना अनुसार 5700 घ.मी. वार्षिक से अधिक न हो।
2. भूजल स्तर को बनाये रखने हेतु खनन योजनाबद्ध तरीके से किया जावे।
3. प्रदूषण को नियंत्रित करने हेतु पर्याप्त वृक्षारोपण किया जावे।
4. केशर डस्ट को नियंत्रित करने हेतु जल छिड़काव की पर्याप्त व्यवस्था की जावे।
5. केशर के खनने को मेटल शीट से कवर्ड किया जाना सुनिश्चित किया जावे।
6. स्वीकृत क्षेत्र पर नियंत्रित स्वारिडिंग प्रणाली का उपयोग किया जावे जिससे मानव बसाहट पर कोई प्रतिकूल प्रभाव न पड़े।
7. पर्यावरण प्रदूषण को नियंत्रित करने के लिये समूह के सभी खदानों के पट्टेदार को सामूहिक रूप से योजनाबद्ध प्रवास करना होगा।
8. खदान की गड्ढाई अनुमोदित खनन योजना अनुसार होना चाहिये।
9. खदान का पानी और लुग्गा की दृष्टि से देखभाल किया जाना सुनिश्चित किया जावे।
10. शासन द्वारा अधिनित जगह पर वन एवं खनिज विभाग द्वारा योजनाबद्ध तरीके से वृक्षारोपण किया जावेगा जिसके लिए पट्टेदार द्वारा उचित साधनों प्रदान किया जाना अनिवार्य होगा।
11. DEIAA एवं DEAC की प्रस्तुत किर्चे गेटे प्रोजेक्ट से संबंधित समस्त जानकारीयों के लिए परियोजना प्रस्तावक जवाबदार होगा।
12. खनिज का परिवहन कवर्ड वाहनों में किया जावे।
13. न.प्र. प्रदूषण नियंत्रण बोर्ड जवाहरपुर से आवश्यक अनुमति लेना अनिवार्य है तथा न.प्र. प्रदूषण नियंत्रण बोर्ड जवाहरपुर के निर्देशों के तहत वायु प्रदूषण को नियंत्रित करने के क्षेत्र पर समस्त उपाय किया जावे।
14. स्वीकृत क्षेत्र को उचित साधनों द्वारा सुरक्षित करना होगा।
15. खदान पर प्रस्तावित वृक्षारोपण के अन्तर्गत 25 वृक्ष प्रति हेक्टर लगाना होगा तथा रिजल्टमेंट के साथ 05 वर्ष तक जीवित रहना होगा।
16. वनक्षेत्र से परिसर नई किया जावे।
17. क्षेत्र के सामाजिक उत्थान हेतु उचित विकासकारियें किया जावे तथा कार्य हेतु बजट का उपयोग ग्राम पंचायतों द्वारा किया जावेगा।
18. खनन सक्रियताओं के दौरान क्षेत्र के फ्लोरा एवं फौना (Flora & Fauna) को कोई नुकसान न हो इसके लिए परियोजना प्रस्तावक को पर्याप्त साधनों रखना होगा।
19. प्रोजेक्ट में किसी भी प्रकार के परिवर्तन जैसे आधुनिकीकरण, क्षमता वृद्धि, तथा तकनीकी परिवर्तन की स्थिति में क्या आवश्यक अनुमति लेना अनिवार्य है।



20. परियोजना प्रस्तावक द्वारा गलत जानकारी देने या पर्यावरण अनापत्ति (E.C.) में उल्लेखित शर्तों का पालन नहीं करने की स्थिति में E.C. Withdrawal की स्थिति निर्मित होगी, जिसमें Environment Protection Act 1988 के प्रावधानों के तहत कार्यवाही की जाएगी।
21. पूर्व पर्यावरणीय अनुमति के दिवस कोई भी अपील नेशनल ग्रीन ट्रिब्यूनल में दायर किया जावेगा जो कि राष्ट्रीय हरित अधिकरण एक्ट 2010 की धारा 16 के तहत 30 दिवस में दायर करना होगा।
22. उपरोक्त शर्तों के अतिरिक्त मविध में शासन द्वारा जो भी अतिरिक्त शर्तें अधिरोपित किये जायेंगी, वह परियोजना प्रस्तावक के लिये मान्य होंगी।

(बी०पी० डिप्टी)
सदस्य सचिव
DEIAA

सिधनी दिनांक 23/6/16

पृष्ठा. क्र. / 1298 / खनिज / DEIAA Noc / 2016
प्रतिलिपि :-

1. मुख्य सचिव, राष्ट्रीय पर्यावरण विभाग, मंत्रालय भोपाल की ओर सूचनाएं।
2. सचिव, DEIAA, एन० पर्यावरण परिवार भोपाल
3. सदस्य सचिव, मध्य प्रदेश प्रदूषण नियंत्रण बोर्ड, पर्यावरण परिवार, ई-5 असेट जालौनी भोपाल-452016
4. संचालक (एस), लेडीज अत्याज्य कन एन पर्यावरण विभाग, केंद्रीय पर्यावरण भवन, रिंग रोड नं. 03, एडिफाउंड नगर भोपाल 462015
5. संचालक भूमि/1 तथा सचिव/कर्म भवन असेट हिल्स भोपाल (मध्य)
6. संबंधित परियोजना प्रस्तावक सेठ नसिद खान निवासी बालाघाट जिला बालाघाट (मध्य)
7. सचिव जिलास्तरीय विवेक आकलन समिति (DEAC) सिधनी।
8. गार्ड फाइल

आर.पी.कानेश
प्रभारी अधिकारी



Consent Order

M.P. Pollution Control Board - Jabalpur
Scheme No. 5, Plot No. 455/456,
455/456, Vijay Nagar, Jabalpur
Jabalpur
Tele : 0761- 4042780,2647878

RED-SMALL

CCA-Renewal
Valid up to 31/03/2027

CONSENT NO: ***

PCB ID: 23717

Outward No:21174.25/03/2022
NO: /MPPCB/JBP

Consent No:AW-98898

To,
The Occupier,
M/s. Majid Khan Bolder Mines,
Village – Sunjhiri, Tehsil- Keolari,
Dist : Seoni (M.P.)

Subject: Grant of Consent to Operate under section 25 of the Water (Prevention & Control of Pollution) Act,1974 under section 21 of the Air (Prevention & Control of Pollution) Act,1981

Ref: Your Consent to Operate Application Receipt No. 1130018 Dt. 12/03/2022 and last communication received on Dt.08/03/2022

With reference to your above application for consent to operate has been considered under the aforesaid Acts and existing rules therein. The M. P. Pollution Control Board has agreed to grant consent up to 31/03/2027 subject to the fulfillment of the terms & conditions, enclosed with this letter and-

SUBJECT TO THE FOLLOWING CONDITIONS :-

- Location:** K.H.363/1,363/2,370/1,P.H. 33 (Aera - 1.21 Hct.), village- Sunjhiri, Teh.-Kewlari, District Seoni (M.P.)
- Mining Lease Area:** 1.21 Hect.
- Product & Production Capacity:**

Product	Qty / year
Mining of Bolder	5700.0 MT3

Note:- For any change in above industry shall obtain fresh consent from the board.

The Validity of the consent is up to 31/03/2027 and has to be renewed before expiry of consent validity. Online application through XGN with annual license fees in this regard shall be submitted to this office 6 months before expiry of the consent/Authorization. Board reserves the right to amend/cancel / revoke the above condition in part or whole as and when required.

Enclosures:-

- * Conditions under Water Act
- * Conditions under Air Act
- * General conditions

The Mine management Shall provide dust Separation facility properly and water spray on haul road, Failing which this renewal of consent shall be deemed as cancelled.

Signature Not Verified
Digitally Signed by :
A.K.JAIN,S.E.
Date: 25/03/2022 04:36:05 PM

ALOK KUMAR JAIN
Regional Officer



(Organic Authentication on AADHAR from UIDAI Server)
TPAV # 4469G4125N



Consent Order

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CONDITIONS PERTAINING TO WATER (PREVENTION & CONTROL OF POLLUTION) ACT 1974 :-

1. The daily quantity of trade effluent at out fall of the unit shall not exceed 0.000 KL/day, and the daily quantity of sewage at out fall of the unit shall not exceed 0.200 KL/day

2. Trade Effluent Treatment:-

The applicant shall provide comprehensive effluent treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0	TDS	Not exceed	2100 mg/l.
Suspended Solids	Not exceed	100 mg/l.	Chlorides	Not exceed	1000 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.			
COD	Not exceed	250 mg/l.			
Oil and grease	Not exceed	10 mg/l.			

For other parameters general standards of discharge as notified under EP Act 1986 shall be applicable.

3. Sewage Treatment :- The applicant shall provide comprehensive sewage treatment system as per the proposal submitted to the Board and maintain the same properly to achieve following standards-

pH	Between	5.5 – 9.0
Suspended Solids	Not exceed	100 mg/l.
BOD ₃ Days 27 °C	Not exceed	30 mg/l.
COD	Not exceed	250 mg/l.
Oil and grease	Not exceed	10 mg/l.

Sr	Water Code (Qty in klpd - Kilo Ltr per Day)	WC : 5.000	WWG : 0.200	Water Source	Remark
1	Domestic Purpose	0.500	0.200	Tankers	
2	Others	1.000	0.000	Tankers	
3	Spray in Mines	4.000	0.000	Tankers	

4. The effluent shall be treated up to prescribed Standards and reuse in the process, for cooling and for green belt devolvement/gardening within premises. Hence zero discharge condition shall be practiced. In no case treated effluent shall be discharged outside of industry/unit premises.

5. Water meter preferably electromagnetic/ultrasonic type with digital flow recording facilities shall be installed separately for category wise consumption of water for Industrial cooling/boiler feed, mine spray, process & domestic purposes and data shall be submitted online through XGN monthly patrak/statements. The industry/unit shall also monitor the treated wastewater flow and report the same online through monthly patrak/statements.

6. Any change in production capacity, process, raw material used etc. and for any enhancement of the above prior permission of the Board shall be obtained. All authorized discharges shall be consistent with terms and conditions of this consent. Facility expansions, production increases or process modifications which result new or increased discharges of pollutants must be reported by submission of a fresh consent application for prior permission of the Board

7. All treatment/control facilities/systems installed or used by the applicant shall be regularly maintained in good working order and operate effectively/efficiently to achieve compliance of the terms and conditions of this consent

8. The Consent does not authorize or approve the Construction of any physical structures or facilities or the undertaking of any work in any water course or within its high flood level (HFL) area

9. The specific effluent limitations and pollution control systems applicable to the discharge permitted herein are set forth as above conditions.

10. Compilation of Monitoring data-

i. Samples and measurements taken to meet the monitoring requirements specified above shall be representative of the volume and nature of monitored discharge.

ii. Following promulgation of guidelines establishing test procedures for the analysis of pollutants, all sampling and analytical methods used to meet the monitoring requirements specified above shall conform to such guidelines unless otherwise specified sampling and analytical methods shall conform to the latest edition of the Indian Standard specifications and where it is not specified the guidelines as per standard methods for the examination of Water and Waste latest edition of

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the American Public Health Association, New York U.S.A. shall be used.

iii. The applicant shall take samples and measurement to meet the monthly requirements specified above and report online through XGN the same to the Board.

11. Recording of Monitoring Activities & Results-

i. The applicant shall make and maintain online records of all information resulting from monitoring activities by this Consent.

ii. The applicant shall record for each measurement of samples taken pursuant to the requirements of this Consent as follows:

- (i) The date, exact place and time of sampling
- (ii) The dates on which analysis were performed
- (iii) Who performed the analysis?
- (iv) The analytical techniques or methods used and
- (v) The result of all required analysis

iii. If the applicant monitors any Pollutant more frequently as is by this Consent he shall include the results of such monitoring in the calculation and reporting of values required in the discharge monitoring reports which may be prescribed by the Board. Such increased frequency shall be indicated on the Discharge Monitoring Report Form.

iv. The applicant shall retain for a minimum of 3 years all records of monitoring activities including all records of Calibration and maintenance of instrumentation and original strip chart regarding continuous monitoring instrumentation. The period of retention shall be extended during the course of any unresolved litigation regarding the discharge of pollutants by the applicant or when requested by Central or State Board or the court.

12. Reporting of Monitoring Results:-

Monitoring Information required by this Consent shall be summarized and reported by submitting a Discharge Monitoring report on line to the Board.

13. Limitation of discharge of oil Hazardous Substance in harmful quantities:-

The applicant shall not discharge oil or other hazardous substances in quantities defined as harmful in relevant regulations into natural water course. Nothing in this Consent shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities, liabilities, or penalties to which the applicant is or may be subject to clauses.

14. Limitation of visible floating solids and foam:

During the period beginning date of issuance the applicant shall not discharge floating solids or visible foam.

15. Disposal of Collected Solid waste/sludge-

All hazardous waste/sludge shall be disposed of as per the Authorization issued under Hazardous & other waste (M&TM) Rules 2016. And/other Solids Sludges, dirt, silt or other pollutant separated from or resulting from treatment shall be disposed of in such a manner as to prevent any pollutant from such materials from entering any such water Any live fish, Shall fish or other animal collected or trapped as a result of intake water screening or treatment may be returned to eaters body habitat.

16. Provision for Electric Power Failure-

The applicant shall assure to the consent issuing authority that the applicant has installed or provided for an alternative electric power source sufficient to operate all facilities utilized by the applicant to maintain compliance with the terms and conditions of the Consent.

17. Prohibition of By pass system of treatment facilities-

The diversion or by-pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this Consent is prohibited except :

- i. where unavoidable to prevent loss of life or severe property damage, or
- ii. Where excessive storm drainage or run off would damage any facilities necessary for compliance with the terms and conditions of this Consent. The applicant shall immediately notify the consent issuing authorities in writing of each such diversion or by-pass in accordance with the procedure specified above for reporting non-compliance.

18. Industry/Institute/mine management shall submit the information online through XGN in reference to compliance of consent conditions.

Additional Water condition:-

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CONDITIONS PERTAINING TO AIR (PREVENTION & CONTROL OF POLLUTION) ACT 1981 :-

1. The applicant shall provide comprehensive air pollution control system consisting of control equipments as per the proposal submitted to the Board with reference to generation of emission and same shall be operated & maintained continuously so as to achieve the level of pollutants to the following standards:-

Name of section	Capacity	Stack height(mtrs)	Fuel	Control equipment to be installed	P.M, SOX, NOX(mg/NM3)
Material Handling	water sprinkling	0		Green Belt, Water Sprinkler, Wind Breaking Wall,	RSPM

2. Ambient air quality at the boundary of the industry/unit premises shall be monitored and reported to the Board regularly on quarterly basis: The Ambient air quality norms are prescribed in MoEF gazette notification no. GSR/826(E), dated:

16/11/09. Some of the parameters are as follows:

- Particulate Matter (less than 10 micron) - 100 $\mu\text{g}/\text{m}^3$ (PM10 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Particulate Matter (less than 2.5 micron) - 60 $\mu\text{g}/\text{m}^3$ (PM2.5 $\mu\text{g}/\text{m}^3$ 24 hrs. basis)
- Sulphur Dioxide [SO₂] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Nitrogen Oxides [NO_x] (24 hrs. Basis) - 80 $\mu\text{g}/\text{m}^3$
- Carbon Monoxide [CO] (8 hrs. Basis) - 2000 $\mu\text{g}/\text{m}^3$

3. The industry shall take adequate measures for control of noise level generated from industrial activities within the premises less than 75 dB(A) during day time and 70 dB(A) during night time.

4. Industry/Unit shall provide with each stack port hole with safe platform of 1 meter width with support & spiral ladder/ Stepped ladder with hand rail up to monitoring platform as per specifications given in part-III emission regulation of CPCB. In no case monkey ladder shall be allowed as stack monitoring facility.

5. The industry/unit shall make the necessary arrangements for control of the fugitive emission from any source of emission/section/activities.

6. All other fugitive emission sources such as leakages, seepages, spillages etc shall be ensured to be plugged or sealed or made airtight to avoid the public nuisance.

7. The industry/ unit shall ensure all necessary arrangements for control of odour nuisance from the industrial activities or process within premises

8. All the internal roads shall be made pucca to control the fugitive emissions of particulate matter generated due to transportation and internal movements. Good housekeeping practices shall be adopted to avoid leakages, seepages, spillages etc.

9. Industry shall take effective steps for extensive tree plantation preferably in 03 rows of the local tree species with minimum spacing of 2X2 meters within or around the industry/unit premises for general improvement of environmental conditions and as stated in below..

(Minimum number of plants to be planted by the unit:-125)

Additional Air condition:-

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